

SWORNED AND EXECUTED
BEFORE ME ON 18/08/2023

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PUNE BENCH AT PUNE
(UNDER SECTIONS 14 AND 15 R/W SECTION 18 OF THE NATIONAL GREEN TRIBUNAL
ACT, 2010)

ORIGINAL APPLICATION NO. 2 OF 2023

Sunil S. Mulye

APPLICANT

V/S.

Union Of India and 7 others

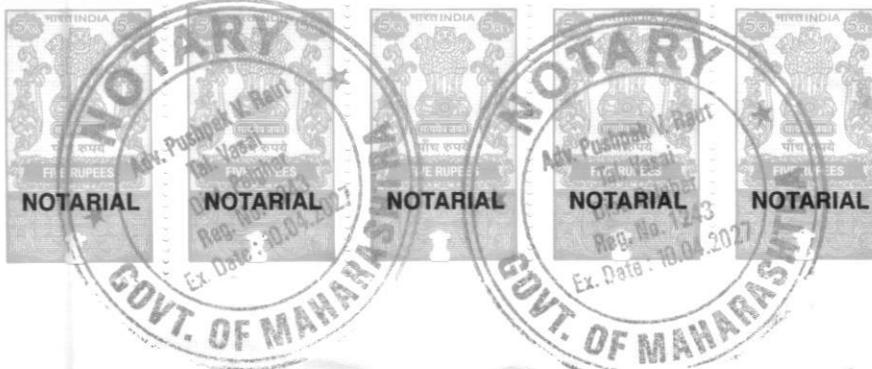
RESPONDENTS

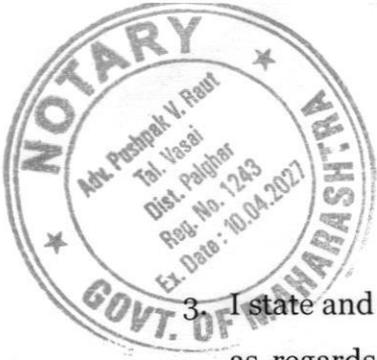
AFFIDAVIT IN REPLY ON BEHALF OF THE RESPONDENT NO.6

I Mr. Kishor Gawas, aged:- 53 years, working as Dy. Commissioner - Vasai Virar City Municipal Corporation do hereby solemnly state and affirm as follows:

SERIAL No.	0	4	5	0
DATE:	18	08	2023	

1. I state that, being the part of administrative hierarchy, the administrative responsibilities pertaining to the department of Wetlands and mangroves are entrusted to me. I state that, I am duly authorized to represent the said Corporation in the above matter. I state that, my authorization comprises of authority to sign and affirm Vakalatnama and also the requisite pleadings in the above matter. I say and submit that, I am well conversant with the facts laying down the foundation to above O.A. and accordingly able to state and submit as follows.
2. I state and submit at the very onset that, the O.A. as framed and filed by the Applicant herein is an upshot of the errant appreciation of the facts and as the same being involving deformation of the real facts, hardly carry any merit in law and facts and therefore the same deserves to be dismissed with costs.

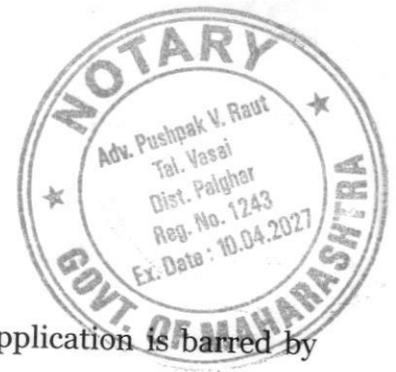




3. I state and submit that, the basic grievance as mooted by the Applicant above named is as regards the communication dated 09.09.2019 as issued by the Respondent No.2 (**EXH "A"**) to the above Application. The said communication is an impugned communication in the above O.A. I say and submit that, the sole submission appears to be made in counter to the impugned order by the Applicant is this that, the impugned communication dated 09.09.2019 is bad in law as is based on the erroneous observations recorded by the Ld. L'd Director & Member Secretary, MCZMA in his order dated 18.07.2019. I say that, according to the Applicant, the finding as arrived and recorded by the L'd Director & Member Secretary, MCZMA in his order dated 18.07.2019 is perverse in the nature and the subject matter in the O.A. i.e. the landed properties bearing S.Nos.176/A/1/A and S.No.177 situated at village Diwanman, Tal.Vasai, District -Palghar (for short, "subject lands") are wetlands. I state and submit that, except this bare allegation the Applicant has not come out with any corroborating material establishing the perversity of the observation as made by the L'd Director & Member Secretary, MCZMA or otherwise with any substantive error which is apparent on the face of the record to invite the interference by this Hon'ble Tribunal.

4. I say and submit that, I am filing the present Affidavit in reply for the limited purpose of challenging the maintainability of the present O.A. and accordingly choose to confine myself to file the reply encompassing the basic controversy. I say that, in order to avoid voluminous verbosity I defer to file parawise reply. I say that, the main relief as prayed for to be granted by the Applicant in above O.A. is in respect of the impugned communication and other relief as prayed for to be granted are incidental thereto. In the circumstances, except the facts stated and admitted herein below none of the contents of the O.A. shall be deemed to have been admitted although being not specifically dealt with. I state and submit that, I reserve my right to file additional affidavit, if required upon obtaining the leave from this Hon'ble Tribunal.





LIMITATION

5. At the outset It is submitted that the present Original Application is barred by limitation is as much as it seeks to challenge the permission of the Environment department, Government of Maharashtra dated 09.09.2019. It bears a mentioning that the present OA has been filed on 28.12.2022 more than 3 and a half years after the said permission. Further it is pertinent to note that the Applicant has not specified any kind of timeline to show the fact as to how the present Original Application is within limitation, it has been filed under Section 14 of the National Green Tribunal Act, 2010 wherein the limitation period is fixed as 6 months from the time when the cause of action first arose. Further the Applicant admits that there is a delay and the said delay may be condoned, The Applicant has not followed the proper procedure because there is no Interlocutory Application for condonation of delay, further more the Applicant fails to mention any reasoning for each day's delay. By no stretch of imagination can the present Original Application be said to be within the limitation. There are a catena of judgments of this Hon'ble Tribunal which has settled the position of law to that effect and thus the present Original Application deserves to be dismissed on the ground of it being time barred.

6. I state and submit at the further onset that, the allegations as regards flaws in tender process and violation of the orders/directions as issued by the Hon'ble High Court in the matter of PIL No.87 OF 2013 are denied in toto. I state and submit that, the subject lands are put to the desired and designated utilization i.e. for the construction of burial ground, by following the due process of law. Being relevant for ascertaining the facts in its correct perspective, the material information is sought to be summarized as below:

- a. I state and submit that, in view of the Government Notification (bearing ref.No. TPS-1287/2753/C.R.228/87/UD) the Government of Maharashtra had formulated Vasai- Virar Sub region lying within the Vasai Tehsil

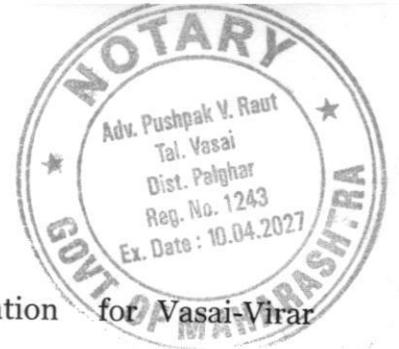




adhering to Sec.20(4) of the Maharashtra Regional Town Planning Act, 1966 (for short, "the said Act") and CIDCO was appointed as Special Planning Authority for the relevant purposes. I state and submit that, CIDCO prepared a draft Development Plan u/Sec.26 of the said Act; which was published in the Maharashtra Gazette Part -II on 07.04.1995 and the same was submitted to the State Government on 31.08.1998 for according sanction in terms of Sec.30 of the said Act. I say and submit that, vide the Notification dated 19.01.2000 (bearing ref. no. TPS-1298/1436/C-R141/98/UD-12 the draft Development Plan sought to be re-published. Thereafter to work out the draft Development Plan, the State Government appointed committee of 3 members headed by Commissioner, MMRDA for performing functions under Sec.28(4), Sec.29, and Sec.30 of the said Act in view of the UD-Notification No.TPS/1298/1436/141/98/UD-12 dated 16.02.2000 r/w revised orders dated 01.06.2003, 10.03.2003, 20.09.2003.

- b. I say and submit further that, in view of the Notification dated 16.02.2004 (bearing ref.no.TPS/1201/1818/CR-48/2002/UD-12 the Stat Government has sanctioned the DCR for Vasai Virar sub-region and the substantive changes and modifications which were done in the draft Development Plan ordered as approved in view of the Government Notification of the even number dated 30.11.2005. I say and submit that, ultimately the draft Development Plan came to be submitted to the State Government as per stipulations of Sec.30 of the said Act on 28.09.2004 and finally the State Government accorded the sanction to the Development Plan vide the Notification dated 09.02.2007 (Bearing No.TPS 1201/1548/C.R.-234 (c)). Copy of the said Notification as issued by the State UD department is hereto marked and annexed as **ANNEXURE "R-1"**. As per the said Notification the Development Plan caused to be implemented w.e.f.





15.03.2007. I state that, the Municipal Corporation for Vasai-Virar sub-region stood established in the year pursuant to the Government Notification dated 03.07.2009 (bearing ref. no. 2306/ 412/ PRA.KRA./ 223/ 2006. U.D. -24) issued in its Urban Development Department . I state further that, in view of the Government Notification dated 07.07.2010 (bearing ref. no.TPS 1209/2429/CR-262/UD-12) the appropriate powers and authorities sought to be assigned to the Municipal Corporation being the local authority. I say and submit that, save and except the jurisdictional coverage of the Municipal Corporation , CIDCO was appointed as Planning Authority for rest of the 21 revenue villages. I say that, pursuant to the Government Notification dated 21.02.2015 (bearing no. TPS-1214/UOR-54/CR-17/2015.NAVI-12) the Municipal Corporation was sought to be declared as Planning Authority for 21 revenue villages forming the part and parcel of Vasai-Virar Sub-region. I state and submit that, in view of the final Development Plan and as per its noting under the caption of EP(excluding part) the designated purpose of burial ground is delineated as EP-103. Copy of the relevant map portion is hereto annexed and marked as **ANNEXURE R-2**. I state that, by virtue of Sec.88 of the said Act, the lands in respect of which the final Development Plan is sought to be enforced, absolutely stands vested in the planning authorities free of encumbrances and its use cannot be varied unless and until the scheme sought to be implemented through the Development Plan is submitted to and sanctioned by the State Government. I state and submit that, as the subject lands were vesting in the concerned State instrumentalities, the Collector , District :- Thane (as at the then point of time Vasai-Virar sub region was a part of Thane District) allotted the subject land/s to Vasai-Virar Corporation in view of the order dated 20.08.2011. Copy of the allotment order dated 20.08.2011 as issued by the then Ld. District Collector, Thane is hereto marked and annexed as **ANNEXURE R-3**. I say and submit that, in view of the

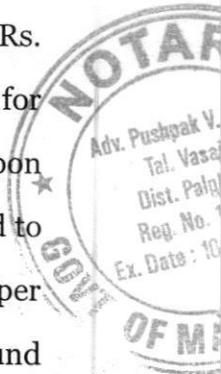


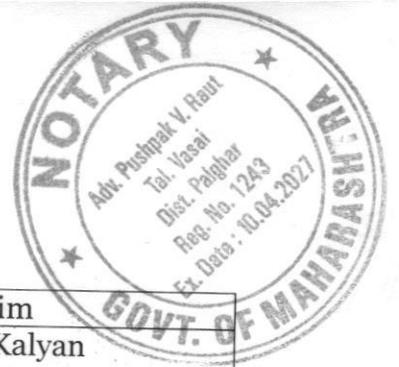


Notification dated 04.04.2012 (bearing ref.no. TPS-1209/1917/CR-89/09/UD-12 the designated purpose for the subject lands got to be determined as for "burial ground". Without prejudice to the above submission it is humbly submitted that the question of Reservation as per the development Plan cannot be challenged before this Hon'ble Tribunal as the same is not a legislation specified under Schedule-I of the National Green Tribunal Act, 2010.

7. I say and submit that, taking into consideration the expanse of population and the public urgent for having the arrangement of burial ground, the said Corporation passed a resolution in the General Body Meeting dated 20.04.2013 approving the utilization of the subject lands for the purposes of 'burial ground' by giving technical and administrative approval to the project cost @ Rs. 4,14,77,752.00/-. I say and submit that, bid was open to invite the tender for allocating the work order and upon following the due process of law and upon obtaining Standing Committee approval on 09.10.2013, the work order caused to be issued on 25.11.2013 to the concerned contractor. I say and submit that, as per the General Body Resolution No. 21 dated 18.06.2016 that the burial ground allocation shall be done in the following manner.

SRL.NO.	RELIGION CLASSIFICATION	AREA	APPROVING COMMITTEES
1.	Sunni Muslim	8543 Sq.Mtrs.	Jame Masjid, Muslim Committee, Manikpur, Shamim Education Society & Welfare Society, Veer Savarkar Nagar, Vasai Road,
2.	Daudi Bohra Muslim	3065 Sq.Mtrs	Anjumane Nijasi Daudi Bohra Jamat, Vasai
3.	Sayyad Shia Muslim	3065 Sq.Mtrs.	1.Masumin Trust, Vasai (W) 2.Janbiya Trust, Mumbai
4.	Khoja Shia	3065 Sq.Mtrs.	Khoja Shia Ishna Ashari



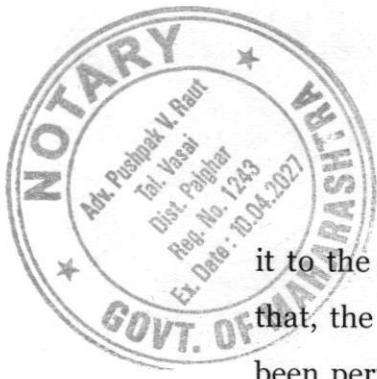


	Muslim		Jamat, Muslim
5.	Christian	4565 Sq.Mtrs.	1.Diaosis of Kalyan 2.Diaosis of Vasai
6.	Hindu	965 Sq.Mtrs.	
7.	Unclaimed	400 Sq.Mtrs.	
8.	Internal Road	1232 Sq,Mtrs.	
	TOTAL		24,500 Sq.Mtrs

I crave leave of this Hon'ble Court to place on record the compilation of relevant General Body Resolutions, Standing Committee resolutions as and when required.

8. I say and submit that, subsequent to the Corporation passing the above Resolution in the General Body Meeting dated 18.06.2016, the revealing is made in the O.A. 16 OF 2017 filed by the Applicant above named. It is also a matter of fact and record that, in the matter of subject lands and the subject issue the Applicant has filed O.A.16 OF 2017; which ultimately got to be disposed of in view of the order dated 17.01.2023 being withdrawn. I state and submit that, the plain reading of the said order can make it amply clear that, on behalf of the VVMC the statement was made that, upon obtaining the permission from MCZMA and CRZ authorities the construction work of burial ground shall be undertaken. I say that, in view of the statement made on behalf of the said corporation, the O.A. 16 OF 2017 ordered to be disposed of. I state and submit that, the said corporation filed an Application dated 03.11.2017 to the Environment Department, Maharashtra State for obtaining the appropriate clearance. I say that, in the meeting dated 24.05.2019 the Committee headed by Member Secretary, MCZMA it was confirmed site under consideration i.e. the subject lands are falling out of the CRZ area as demarcated by **CZMP** Palghar, pursuant to CRZ Notification published in the year 2011 by MOEF & CC, New Delhi. Copy of the minutes of the meeting dated 24.05.2019 headed by Member Secretary, MCZMA is hereto annexed and marked as **ANNEXURE "4"**. I say and submit further that, in furtherance to confirming the position that the subject lands are falling outside the CRZ area, the Department of Environment, Maharashtra State communicated



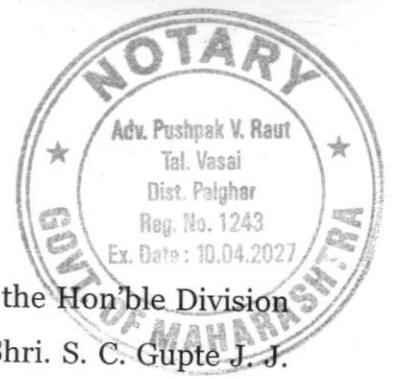


it to the said corporation vide the impugned communication dated 09.09.2019 that, the "Brief Document" submitted by the Ld. District Collector, Palghar has been perused and based on the same **the position is confirmed that, the subject lands are not included in the "Brief Documents" and accordingly the same cannot be deemed as wetlands and thus the same can be construed as lands exempted from the purview of the definition wetlands as enshrined under Rule 2(g) of the Wetlands(Conservation and Management) Rules,2017.**

9. I say and submit that, thus adhering to the undertaking given at the time of disposing of the O.A. 16 OF 2017, at the threshold, the Corporation demolished the compound wall and related structure, raised on the subject lands and thereafter upon obtaining requisite permissions from the concerned authorities viz. MCZMA and Environment Department, State of Maharashtra, the said Corporation **spawned** sanction of Rs.1,75,26,364/- through the Administrative Resolution dated 15.12.2022 and thereafter assigned the work contract to the Respondent No.7 by following the due process of law. I say and submit that, the work order dated 07.10.2022 also sought to be issued to the Respondent No.7 setting out relevant mandate under the work contract. I thus state and submit that, in summary, the construction work relating to burial ground which is proposed to be raised on the subject lands has been commenced after obtaining the requisite permissions from MCZMA and the Environment Department, Maharashtra State and the work of contract pertaining to the same has been assigned by the VVMC by following the due process of law and therefore it cannot be said that, there exist any flaw in commencing the work relating the burial ground proposed to be raised on the subject lands.

10. I say and submit that, as far as the contention of the Applicant as regards the orders passed by the Hon'ble High Court in PIL No.87 OF 2013 is concerned, the Corporation has not acted in defiance of the directions issued in the said matter



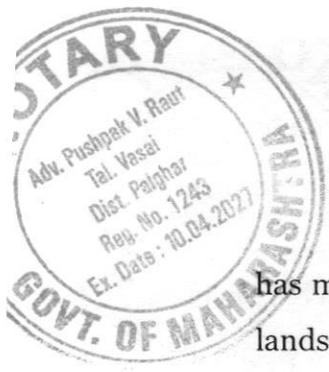


in view of the orders/directions dated 14.10.2013 issued by the Hon'ble Division Bench comprised of their Lordships Shri. V. M. Kanade & Shri. S. C. Gupte J. J. for the reason that, the directions in the said order are applicable to the Wetland Areas as identified by the Central Government being Wetlands in its Wetland Atlas. I say and submit that, it has come on record that, the subject lands are not comprised in the "Brief Document" as supplied by the District Collector, Palghar to MOEF and therefore referring to the same and also the findings as recorded and the conclusion as arrived at by the MCZMA and MOEF in view of ANNEXURE "4" r/w the order dated 18.07.2019 as passed by the Ld. Director Environment and Member Secretary, MCZMA ,it cannot be said that the subject lands are wetlands and orders/directions issued by the Hon'ble High Court in the matter of PIL No. 87 OF 2013.

11. I say and submit that, the decision as taken by the Respondent No.6 to use the subject lands as burial ground has been taken as such in the largest interest of people and the said purpose has got utmost importance as far as burial or cremation of human corpus is concerned. I say and submit that, the burial or cremation human bodies is phenomenal from view point of public health also and the decision has been taken by taking into consideration the immense need of people to have space for burial and cremation of the dead bodies. I say and submit that, the decision taken by the Answering Respondent has dimensions of public amenity and public health safety and as such decision is being taken and sought to be implemented by obtaining requisite permissions and by following the due process of law desirable it is that, the same should not be struck down or otherwise also ordered to be stayed believing to the non-substantiated submissions and allegations of the Applicant. I state and submit that, no case is made out by the Applicant to grant the relief as prayed for. I submit that, the Applicant has grossly failed to make out a prima facie case for obtaining the desired relief. I sate and submit that, on the contrary the Answering Respondent



BEFORE ME



has made out a case justifying its actions as regards the utilization of the subject lands for the designated purpose. And thus in the event, if any interim-relief is ordered for to be granted then in that event not only a severe loss would be cause to the corporation; however a project involving public interest would receive a quake jolt and hence it is desirable in law and facts that, no interim relief shall be granted to secure ends of justice and equity.

12. I say and submit that, moreover no serious prejudice is likely to be cause to either of the parties herein as well as to the public interest , in the event the said Corporation is allowed to complete the work relating to the construction of burial ground on the subject lands.

13. Thus in view of the facts and grounds as set out herein above it is just and necessary that, the O.A. as filed by the Applicant shall be dismissed with cost.

SOLEMNLY AFFIRMED AT VIRAR

ON THIS 17th TH DAY OF Aug, 2023

Gaut

उप आयुक्त

वसई विरार शहर महानगरपालिका

BEFORE ME

I KNOW THE AFFIANT

Prasanna

ADVOCATE

BEFORE ME

Prasanna
 PUSHPAK VASUDEO RAUT
 ADVOCATE & NOTARY
 215, 2ND FLOOR, GOKUL PLAZA,
 VEER SAVARKAR MARG, VIRAR (E),
 TAL. VASAI, DIST. PALGHAR,
 PIN - 401 305. MOB: 9960332999

०२२-२०२९३८८

क्र. वेटलॅंड-२०१९/प्र.क्र.२५६/तां.नं.१
पर्यावरण विभाग, १५ वा मजला,
नवीन प्रशासकीय भवन, मायागंगा
रोड, मंत्रालय, मुंबई- ४०० ०३२
दिनांक: ९ सप्टेंबर, २०१९.

प्रति,
आयुक्त,
वसई विरार शहर महानगरपालिका,
विरार (पुर्व), ता. वसई,
जि. पालघर.

विषय:- मौजे दिवाणमान स. नं. १७६ व १७७ व इतर मध्ये दफनभूमी व इतर आरक्षित जमिनीच्या बाबत वेटलॅंड (संवर्धन व व्यवस्थापन) नियम २०१७ अन्वये स्पष्टीकरण करणेबाबत.

- संदर्भ:- १. जिल्हाधिकारी कार्यालय, पालघर यांचे दि. २२/०८/२०१६ व २२/०८/२०१८ चे पत्र.
२. आपलेकडील पत्र क्र. व.वि.श.म./बांध/काअ/१८, दि. ०२/०३/२०१९.
३. आपलेकडील पत्र क्र. व.वि.श.म./नर/६२०/२०१९-२०, दि. ०३/०८/२०१९.
३. MCZMA कडील दि. १८/०७/२०१९ रोजीचे पत्र.

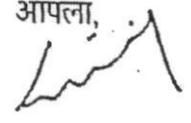
dt-p
K. Karand
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महोदय,

आपले कडील दि. ०२/०३/२०१९ रोजीचे पत्र कृपया पहावे.

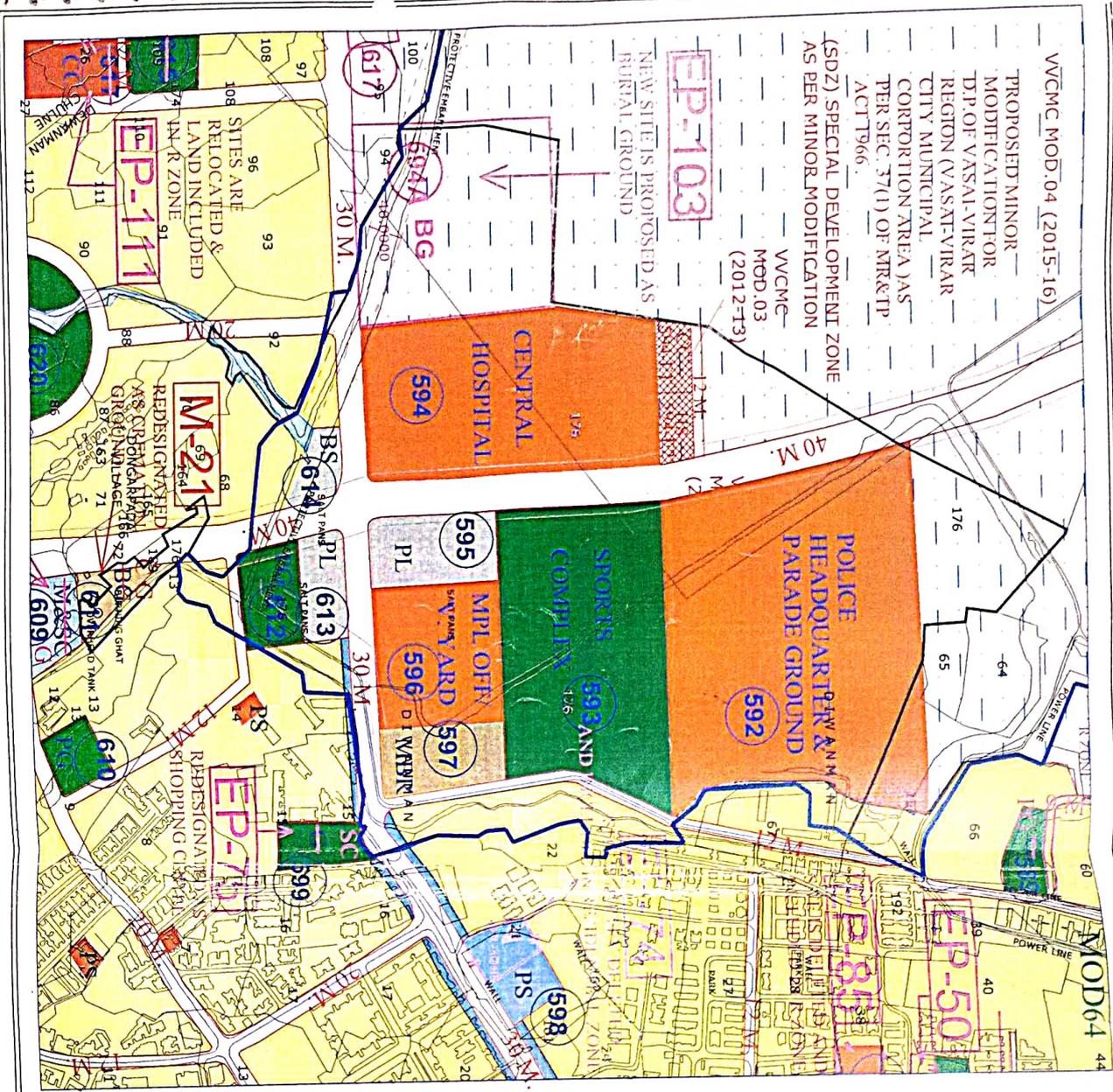
आपणांस पुढील प्रमाणे कळविण्याचे मला आदेशीत करण्यात आले आहे की, पालघर जिल्ह्यातिल पाणथळ जागांचे " Brief Documents" जिल्हाधिकारी पालघर यांनी तयार करुन दि. २२/०८/२०१६ रोजी या कार्यालयात सादर केलेले आहे. सदर "Brief Document" मध्ये मौजे दिवाणमान स. नं. १७६ व १७७ या जमिन मिळकतीचा समावेश करण्यात आलेला नाही. तसेच सदर जमिन मिळकतींना संदर्भातील क्र. ३ नुसार MCZMA कडून नाहरकत दाखला देण्यात आलेला आहे. सबब सदर जमिन मिळकतीचा पाणथळ जागांचे नियम, २०१७ च्या २(६) मधील व्याख्येतून सुट देण्यात आली आहे व अशा जागा पाणथळ जागा (Wetland) नसल्याचे दिसून येते.

सदर पत्र प्रधान सचिव (पर्यावरण) यांचे भान्यतेनंतर निर्गमित करण्यात येत आहे.

आपला,


(संजय संदानशिव)
शा.श्रे.२ तथा अवर सचिव

प्रत :- निवडनसती.



- (R-ZONE) RESIDENTIAL ZONE AREA (श्रीमान क्षेत्र)
- (NDZ) NO DEVELOPMENT ZONE (नो डेवलपमेंट ज़ोन)
- POLICE HEADQUARTER & PARADE GROUND (पोलीस हेडक्वार्टर अण्ड पारड ग्राउंड)
- SPORTS COMPLEX (क्रिडा केंद्र)
- CENTRAL HOSPITAL (केंद्रिय हस्पिटल)
- (PL) PARKING LOT (पार्किंग लॉट)
- (MPL OFF/V. YARD) MUNICIPAL OFFICE / VEHICLE YARD (म्युनिसिपाल ऑफिस/वाहन यार्ड)
- (G) GARDEN (गीटान)
- (BG) BURIAL GROUND (बुरीय ग्राउंड)
- (PG) PLAY GROUND (प्ले ग्राउंड)
- (BS) BUS STOP (बस स्टॉप)
- WATER BODIES (CHANNEL) (जलशरीर)
- COMMERCIAL ACTIVITIES ALONG THE ROAD (जलपथ/वाणिज्यिक गतिविधि)
- 12M, 20M, 30M, 40M WIDE DP ROAD (१२ मी, २० मी, ३० मी, ४० मी चौड़ा DP रोड)
- 30m, 40m, 60m, 90m, 120m, 150m, 180m, 210m, 240m, 270m, 300m, 330m, 360m, 390m, 420m, 450m, 480m, 510m, 540m, 570m, 600m, 630m, 660m, 690m, 720m, 750m, 780m, 810m, 840m, 870m, 900m, 930m, 960m, 990m, 1020m, 1050m, 1080m, 1110m, 1140m, 1170m, 1200m, 1230m, 1260m, 1290m, 1320m, 1350m, 1380m, 1410m, 1440m, 1470m, 1500m, 1530m, 1560m, 1590m, 1620m, 1650m, 1680m, 1710m, 1740m, 1770m, 1800m, 1830m, 1860m, 1890m, 1920m, 1950m, 1980m, 2010m, 2040m, 2070m, 2100m, 2130m, 2160m, 2190m, 2220m, 2250m, 2280m, 2310m, 2340m, 2370m, 2400m, 2430m, 2460m, 2490m, 2520m, 2550m, 2580m, 2610m, 2640m, 2670m, 2700m, 2730m, 2760m, 2790m, 2820m, 2850m, 2880m, 2910m, 2940m, 2970m, 3000m, 3030m, 3060m, 3090m, 3120m, 3150m, 3180m, 3210m, 3240m, 3270m, 3300m, 3330m, 3360m, 3390m, 3420m, 3450m, 3480m, 3510m, 3540m, 3570m, 3600m, 3630m, 3660m, 3690m, 3720m, 3750m, 3780m, 3810m, 3840m, 3870m, 3900m, 3930m, 3960m, 3990m, 4020m, 4050m, 4080m, 4110m, 4140m, 4170m, 4200m, 4230m, 4260m, 4290m, 4320m, 4350m, 4380m, 4410m, 4440m, 4470m, 4500m, 4530m, 4560m, 4590m, 4620m, 4650m, 4680m, 4710m, 4740m, 4770m, 4800m, 4830m, 4860m, 4890m, 4920m, 4950m, 4980m, 5010m, 5040m, 5070m, 5100m, 5130m, 5160m, 5190m, 5220m, 5250m, 5280m, 5310m, 5340m, 5370m, 5400m, 5430m, 5460m, 5490m, 5520m, 5550m, 5580m, 5610m, 5640m, 5670m, 5700m, 5730m, 5760m, 5790m, 5820m, 5850m, 5880m, 5910m, 5940m, 5970m, 6000m, 6030m, 6060m, 6090m, 6120m, 6150m, 6180m, 6210m, 6240m, 6270m, 6300m, 6330m, 6360m, 6390m, 6420m, 6450m, 6480m, 6510m, 6540m, 6570m, 6600m, 6630m, 6660m, 6690m, 6720m, 6750m, 6780m, 6810m, 6840m, 6870m, 6900m, 6930m, 6960m, 6990m, 7020m, 7050m, 7080m, 7110m, 7140m, 7170m, 7200m, 7230m, 7260m, 7290m, 7320m, 7350m, 7380m, 7410m, 7440m, 7470m, 7500m, 7530m, 7560m, 7590m, 7620m, 7650m, 7680m, 7710m, 7740m, 7770m, 7800m, 7830m, 7860m, 7890m, 7920m, 7950m, 7980m, 8010m, 8040m, 8070m, 8100m, 8130m, 8160m, 8190m, 8220m, 8250m, 8280m, 8310m, 8340m, 8370m, 8400m, 8430m, 8460m, 8490m, 8520m, 8550m, 8580m, 8610m, 8640m, 8670m, 8700m, 8730m, 8760m, 8790m, 8820m, 8850m, 8880m, 8910m, 8940m, 8970m, 9000m, 9030m, 9060m, 9090m, 9120m, 9150m, 9180m, 9210m, 9240m, 9270m, 9300m, 9330m, 9360m, 9390m, 9420m, 9450m, 9480m, 9510m, 9540m, 9570m, 9600m, 9630m, 9660m, 9690m, 9720m, 9750m, 9780m, 9810m, 9840m, 9870m, 9900m, 9930m, 9960m, 9990m, 10020m, 10050m, 10080m, 10110m, 10140m, 10170m, 10200m, 10230m, 10260m, 10290m, 10320m, 10350m, 10380m, 10410m, 10440m, 10470m, 10500m, 10530m, 10560m, 10590m, 10620m, 10650m, 10680m, 10710m, 10740m, 10770m, 10800m, 10830m, 10860m, 10890m, 10920m, 10950m, 10980m, 11010m, 11040m, 11070m, 11100m, 11130m, 11160m, 11190m, 11220m, 11250m, 11280m, 11310m, 11340m, 11370m, 11400m, 11430m, 11460m, 11490m, 11520m, 11550m, 11580m, 11610m, 11640m, 11670m, 11700m, 11730m, 11760m, 11790m, 11820m, 11850m, 11880m, 11910m, 11940m, 11970m, 12000m, 12030m, 12060m, 12090m, 12120m, 12150m, 12180m, 12210m, 12240m, 12270m, 12300m, 12330m, 12360m, 12390m, 12420m, 12450m, 12480m, 12510m, 12540m, 12570m, 12600m, 12630m, 12660m, 12690m, 12720m, 12750m, 12780m, 12810m, 12840m, 12870m, 12900m, 12930m, 12960m, 12990m, 13020m, 13050m, 13080m, 13110m, 13140m, 13170m, 13200m, 13230m, 13260m, 13290m, 13320m, 13350m, 13380m, 13410m, 13440m, 13470m, 13500m, 13530m, 13560m, 13590m, 13620m, 13650m, 13680m, 13710m, 13740m, 13770m, 13800m, 13830m, 13860m, 13890m, 13920m, 13950m, 13980m, 14010m, 14040m, 14070m, 14100m, 14130m, 14160m, 14190m, 14220m, 14250m, 14280m, 14310m, 14340m, 14370m, 14400m, 14430m, 14460m, 14490m, 14520m, 14550m, 14580m, 14610m, 14640m, 14670m, 14700m, 14730m, 14760m, 14790m, 14820m, 14850m, 14880m, 14910m, 14940m, 14970m, 15000m, 15030m, 15060m, 15090m, 15120m, 15150m, 15180m, 15210m, 15240m, 15270m, 15300m, 15330m, 15360m, 15390m, 15420m, 15450m, 15480m, 15510m, 15540m, 15570m, 15600m, 15630m, 15660m, 15690m, 15720m, 15750m, 15780m, 15810m, 15840m, 15870m, 15900m, 15930m, 15960m, 15990m, 16020m, 16050m, 16080m, 16110m, 16140m, 16170m, 16200m, 16230m, 16260m, 16290m, 16320m, 16350m, 16380m, 16410m, 16440m, 16470m, 16500m, 16530m, 16560m, 16590m, 16620m, 16650m, 16680m, 16710m, 16740m, 16770m, 16800m, 16830m, 16860m, 16890m, 16920m, 16950m, 16980m, 17010m, 17040m, 17070m, 17100m, 17130m, 17160m, 17190m, 17220m, 17250m, 17280m, 17310m, 17340m, 17370m, 17400m, 17430m, 17460m, 17490m, 17520m, 17550m, 17580m, 17610m, 17640m, 17670m, 17700m, 17730m, 17760m, 17790m, 17820m, 17850m, 17880m, 17910m, 17940m, 17970m, 18000m, 18030m, 18060m, 18090m, 18120m, 18150m, 18180m, 18210m, 18240m, 18270m, 18300m, 18330m, 18360m, 18390m, 18420m, 18450m, 18480m, 18510m, 18540m, 18570m, 18600m, 18630m, 18660m, 18690m, 18720m, 18750m, 18780m, 18810m, 18840m, 18870m, 18900m, 18930m, 18960m, 18990m, 19020m, 19050m, 19080m, 19110m, 19140m, 19170m, 19200m, 19230m, 19260m, 19290m, 19320m, 19350m, 19380m, 19410m, 19440m, 19470m, 19500m, 19530m, 19560m, 19590m, 19620m, 19650m, 19680m, 19710m, 19740m, 19770m, 19800m, 19830m, 19860m, 19890m, 19920m, 19950m, 19980m, 20010m, 20040m, 20070m, 20100m, 20130m, 20160m, 20190m, 20220m, 20250m, 20280m, 20310m, 20340m, 20370m, 20400m, 20430m, 20460m, 20490m, 20520m, 20550m, 20580m, 20610m, 20640m, 20670m, 20700m, 20730m, 20760m, 20790m, 20820m, 20850m, 20880m, 20910m, 20940m, 20970m, 21000m, 21030m, 21060m, 21090m, 21120m, 21150m, 21180m, 21210m, 21240m, 21270m, 21300m, 21330m, 21360m, 21390m, 21420m, 21450m, 21480m, 21510m, 21540m, 21570m, 21600m, 21630m, 21660m, 21690m, 21720m, 21750m, 21780m, 21810m, 21840m, 21870m, 21900m, 21930m, 21960m, 21990m, 22020m, 22050m, 22080m, 22110m, 22140m, 22170m, 22200m, 22230m, 22260m, 22290m, 22320m, 22350m, 22380m, 22410m, 22440m, 22470m, 22500m, 22530m, 22560m, 22590m, 22620m, 22650m, 22680m, 22710m, 22740m, 22770m, 22800m, 22830m, 22860m, 22890m, 22920m, 22950m, 22980m, 23010m, 23040m, 23070m, 23100m, 23130m, 23160m, 23190m, 23220m, 23250m, 23280m, 23310m, 23340m, 23370m, 23400m, 23430m, 23460m, 23490m, 23520m, 23550m, 23580m, 23610m, 23640m, 23670m, 23700m, 23730m, 23760m, 23790m, 23820m, 23850m, 23880m, 23910m, 23940m, 23970m, 24000m, 24030m, 24060m, 24090m, 24120m, 24150m, 24180m, 24210m, 24240m, 24270m, 24300m, 24330m, 24360m, 24390m, 24420m, 24450m, 24480m, 24510m, 24540m, 24570m, 24600m, 24630m, 24660m, 24690m, 24720m, 24750m, 24780m, 24810m, 24840m, 24870m, 24900m, 24930m, 24960m, 24990m, 25020m, 25050m, 25080m, 25110m, 25140m, 25170m, 25200m, 25230m, 25260m, 25290m, 25320m, 25350m, 25380m, 25410m, 25440m, 25470m, 25500m, 25530m, 25560m, 25590m, 25620m, 25650m, 25680m, 25710m, 25740m, 25770m, 25800m, 25830m, 25860m, 25890m, 25920m, 25950m, 25980m, 26010m, 26040m, 26070m, 26100m, 26130m, 26160m, 26190m, 26220m, 26250m, 26280m, 26310m, 26340m, 26370m, 26400m, 26430m, 26460m, 26490m, 26520m, 26550m, 26580m, 26610m, 26640m, 26670m, 26700m, 26730m, 26760m, 26790m, 26820m, 26850m, 26880m, 26910m, 26940m, 26970m, 27000m, 27030m, 27060m, 27090m, 27120m, 27150m, 27180m, 27210m, 27240m, 27270m, 27300m, 27330m, 27360m, 27390m, 27420m, 27450m, 27480m, 27510m, 27540m, 27570m, 27600m, 27630m, 27660m, 27690m, 27720m, 27750m, 27780m, 27810m, 27840m, 27870m, 27900m, 27930m, 27960m, 27990m, 28020m, 28050m, 28080m, 28110m, 28140m, 28170m, 28200m, 28230m, 28260m, 28290m, 28320m, 28350m, 28380m, 28410m, 28440m, 28470m, 28500m, 28530m, 28560m, 28590m, 28620m, 28650m, 28680m, 28710m, 28740m, 28770m, 28800m, 28830m, 28860m, 28890m, 28920m, 28950m, 28980m, 29010m, 29040m, 29070m, 29100m, 29130m, 29160m, 29190m, 29220m, 29250m, 29280m, 29310m, 29340m, 29370m, 29400m, 29430m, 29460m, 29490m, 29520m, 29550m, 29580m, 29610m, 29640m, 29670m, 29700m, 29730m, 29760m, 29790m, 29820m, 29850m, 29880m, 29910m, 29940m, 29970m, 30000m, 30030m, 30060m, 30090m, 30120m, 30150m, 30180m, 30210m, 30240m, 30270m, 30300m, 30330m, 30360m, 30390m, 30420m, 30450m, 30480m, 30510m, 30540m, 30570m, 30600m, 30630m, 30660m, 30690m, 30720m, 30750m, 30780m, 30810m, 30840m, 30870m, 30900m, 30930m, 30960m, 30990m, 31020m, 31050m, 31080m, 31110m, 31140m, 31170m, 31200m, 31230m, 31260m, 31290m, 31320m, 31350m, 31380m, 31410m, 31440m, 31470m, 31500m, 31530m, 31560m, 31590m, 31620m, 31650m, 31680m, 31710m, 31740m, 31770m, 31800m, 31830m, 31860m, 31890m, 31920m, 31950m, 31980m, 32010m, 32040m, 32070m, 32100m, 32130m, 32160m, 32190m, 32220m, 32250m, 32280m, 32310m, 32340m, 32370m, 32400m, 32430m, 32460m, 32490m, 32520m, 32550m, 32580m, 32610m, 32640m, 32670m, 32700m, 32730m, 32760m, 32790m, 32820m, 32850m, 32880m, 32910m, 32940m, 32970m, 33000m, 33030m, 33060m, 33090m, 33120m, 33150m, 33180m, 33210m, 33240m, 33270m, 33300m, 33330m, 33360m, 33390m, 33420m, 33450m, 33480m, 33510m, 33540m, 33570m, 33600m, 33630m, 33660m, 33690m, 33720m, 33750m, 33780m, 33810m, 33840m, 33870m, 33900m, 33930m, 33960m, 33990m, 34020m, 34050m, 34080m, 34110m, 34140m, 34170m, 34200m, 34230m, 34260m, 34290m, 34320m, 34350m, 34380m, 34410m, 34440m, 34470m, 34500m, 34530m, 34560m,

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क्र. ४८२०/१९
दि. १२/४/२०११

क्र. महसूल/क-१/टे-९/मूलनदी/आगाऊ ताबा/वसई/
एसआर- ४/२०११
जिल्हाधिकारी कार्यालय, ठाणे
दिनांक- २०/८/२०११

- घाचले- १. शासनाचे महसूल व वनविभाग यांचेकडील परिपत्रक क्र. जमीन/०७/२०१०/प्र.क्र.९९/ज-१
दिनांक १८/०९/२०१०
२. शासनाचे महसूल व वनविभाग यांचेकडील परिपत्रक क्र. एतपाडी/१०८३/२७०३/सौआर-
१९/ज-५ दिनांक ४/०२/८३.
३. शासनाचे महसूल व वन विभाग यांचेकडील शासन निर्णय क्र.जमीन-०५/२०११/प्र.क्र.९०/ज-१
दिनांक २७/७/२०११
४. आयुक्त वसई-विरार शहर महानगरपालिका यांचेकडील पत्र जा.क्र. व.वि.श.म./बांघ/५०९/२०१०
दि. २९/९/२०१० व पत्र क्र. व.वि.श.म./बांघ/३९९/२०११ दि. १२/४/२०११
तहसिलदार, वसई यांचेकडील पत्र क्र. मशा/कक्ष-१/टे-जमिनबाब/कावि-७०५ दिनांक १/६/२०११

आदेश-

ज्या अर्थी, उपोद्घातातील अनु क्रमांक १ (अन्वये शासन मान्य विकास आराखड्यात (प्रारंभ किंवा प्रस्तावित विकास आराखड्या नव्हे) रस्ते, बगोचे, खेळाचे मैदान, उद्यान, पाणी पुरवठा, विसृष्ट पुरवठा, पथदिव, मला निःसारण, सांडपाणी, सार्वजनिक शौचालय, स्मशानभूमी, दफनभूमी, या सार्वजनिक सुविधांसाठी (Public Convenience) आरक्षित असलेल्या महानगरपालिका क्षेत्रातील शासकीय जमिनीच्या विनामूल्य आगाऊ ताबा संबंधित महापालिकेला देण्याचे अधिकार जिल्हाधिकारी यांना प्रदान करण्यात आलेले आहेत.]

ज्या अर्थी, वसई-विरार शहर महानगरपालिका यांनी उपोद्घातातील अनु क्रमांक २ नुसार सदर आदेशासोबत जोडलेल्या परिशिष्ट अ मध्ये नमूद केलेल्या वसई तालुक्यातील व वसई-विरार शहर महानगरपालिकेच्या शासन मान्य विकास आराखड्यात आरक्षित असलेल्या जमिनीपैकी सदरच्या परिशिष्ट अ मधील रकाना क्र. ५ मध्ये नमूद केलेले क्षेत्र रकाना क्र. ७ वर नमूद केलेल्या आरक्षणाच्या अनुषंगाने विस्तारित करण्यासाठी आरक्षणातील क्षेत्र वसई-विरार शहर महानगरपालिकेकडे हस्तांतरित करण्याबाबत प्रस्ताव सादर होला आहे.]

ज्या अर्थी उपरोक्त जमिनी संबंधी तहसिलदार, वसई यांनी उपोद्घातातील अ.क्र. ४ नुसार ताबा या कार्यालयाकडे सादर केलेला आहे.

ज्या अर्थी मी ए. एल. जहाड, जिल्हाधिकारी ठाणे, भला उपोद्घातातील अनुक्रमांक १ मध्ये दिलेल्या अधिकारांचा वापर करून सदर आदेशासोबत जोडलेल्या परिशिष्ट अ मध्ये नमूद केलेल्या वसई तालुक्यातील व वसई-विरार शहर महानगरपालिकेच्या शासन मान्य विकास आराखड्यात आरक्षित असलेल्या जमिनीपैकी सदरच्या परिशिष्ट अ मधील रकाना क्र. ५ मध्ये नमूद केलेल्या क्षेत्राच्या, रकाना क्र. ७ वर नमूद केलेल्या आरक्षणाच्या अनुषंगाने आरक्षणाखालील क्षेत्राची जमीन ज्या स्थितीत आहे, त्या स्थितीत विनामूल्य आगाऊ ताबा वसई-विरार महानगरपालिकेला खालील अटी व शर्तीस अधिन राहून देण्याचे आदेश देत आहे.]

अटी व शर्ती:-

१. सादर जागेचा आगाऊ ताबा शासनाचे मान्यतेस अधिन राहून देण्यात येत आहे. शासनाने आपत संजरीबाबतचा प्रस्ताव अन्वये केल्यास प्रदान केलेल्या जमिनीचा ताबा विनामोबदल शासनास परत करण्याची जबाबदारी वसई-विरार महानगरपालिका यांचेवर राहिल. या संबंधी शासन आपले संबंधितांवर बंधनकारक राहिल.
२. प्रदान करण्यात आलेली जमीन ही ज्या आरक्षित असलेल्या प्रयोजनासाठी हस्तांतरण करण्यात आलेली आहे. त्याच आरक्षणासाठी संबंधित महानगरपालिका यांनी वापर करावयाचा आहे. त्या प्रतिबंधित वापर करावयाचा असल्यास शासनाचे पुढे परवानगी शिवाय वापरना खंडल करून घ्याव्यात.
३. प्रदान करण्यात आलेल्या जमिनीचा आगाऊ ताबा घेतल्यानंतर जागेचे अतिक्रमण होऊ न देण्याची व ज्या जमिनीचे अतिक्रमणापासून संरक्षण करण्याची सर्वेक्षणी कक्षावरील संबंधित महानगरपालिकेची

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राहिल. नवीन व सादर जागेवर अतिघनपण असल्यास अथवा झाल्यास ते दूर करण्याची जबाबदारी वसई-विरार शहर महानगरपालिकेची राहिल.

२. आरक्षणखालील क्षेत्राची प्रत्यक्ष भोजणी करून त्याप्रमाणे क्षेत्राचा आगाऊ ताबा देण्याची जबाबदारी महानगरपालिकेची राहिल.

३. प्रदान केलेल्या जमीन अर्जात ही अन्य खाजगी व्यक्ती / संस्था, अन्य शासकीय विभागास शासनाचे पूर्वी परवानगी देण्यास इतरांतर अथवा दिवनी करता येणार नाही.

४. प्रदान केलेल्या जमिनीचा आगाऊ ताबा परत घेताना वसई-विरार शहर महापालिकेस कोणत्याही प्रकारचा नुकसान भरपाई सांगण्याचा अधिकार राहणार नाही. व नुकसान भरपाई देण्याचे बंधन सांगण्याचा राहणार नाही.

५. ज्या प्रसंगाने शासकीय जमिनीचा आगाऊ ताबा दिल्यानंतर आरक्षणात घटक झाल्यास नवीन आरक्षणा-चा अर्जातून बापार सुट करून घ्यावी अथवा लाल रंगात आरक्षणानुसार सुधारीत कराने मुख्य भरणे व शासनाची परवानगी घेणे संबंधित महापालिकेस बंधनकारक राहिल.

६. ह्यातून नुकसान झालेल्या जमिनीस महाराष्ट्र जमीन अधिनियमांचे तरतुदीनुसार विनशेती आचरण करण्यास सुट दिलेल्या जमीनी व्यतिरिक्त ह्या जमिनीचे संदर्भात शासन वेळोवेळी उरविले त्या कराने विनशेती आचरण घ्यावे लागेल.

७. उपरोक्त अर्जा व तशी मान्य असलेल्या खर्च रक्कम रपॉर्ट १००/- चे स्टॅम्प पेपरवर हमीपत्र वसई-विरार शहर महानगरपालिकेस करून तहसिलदार, वसई यांचेकडे घ्यावे.

८. सध्याच्या आदेशाबाबत जोडलेल्या परिशिष्ट अ मध्ये नमुद केलेल्याप्रमाणे काही ठिकाणी वसई-विरार शहर महानगरपालिकेने आरक्षणखालील क्षेत्र नमुद केलेले नाही. त्यामुळे विकास आराखड्यामध्ये न नमुद केलेले आरक्षणखालील क्षेत्राप्रमाणे जागेची भोजणी करून जागेचा प्रत्यक्ष ताबा देण्यात यावा.

९. सध्याच्या आदेशाबाबत जोडलेल्या परिशिष्ट अ मध्ये नमुद केलेल्याप्रमाणे काही ठिकाणी वसई-विरार शहर महानगरपालिकेने नमुद केलेले आरक्षणखालील क्षेत्र त्या जमिनीचा ७/१२ बरेल क्षेत्रापेक्षा आरक्षण असल्यास आरक्षण आरक्षण अशा जमिनीचा ताबा देताना वसई-विरार शहर महानगरपालिकेच्या मंजूर विधान आराखड्यात सादर स.नं. पेकी नेमके किती क्षेत्र त्या प्रयोजनासाठी आरक्षित आहे याबाबत अर्जात नमुद केलेल्याप्रमाणे जागेची भोजणी करून जागेचा प्रत्यक्ष ताबा देण्यात यावा.

१०. सध्याच्या आदेशाबाबत आगाऊ ताबा शासनाच्या पूर्वी मंजूरीस अधिन राहून देण्यात येत आहे.

सही/-

(प. एल. जन्हाड)

जिल्हाधिकारी, ठाणे

मा. अप्पर मुख्य सचिव, महाराष्ट्र व वनविभाग, मंत्रालय, मुंबई यांचेकडे माहितीसाठी संविनय सादर.

मा. विभागीय आयुक्त, कोकण विभाग, कोकण भवन, नवी मुंबई यांचेकडे माहितीसाठी संविनय सादर.

मा. आयुक्त, वसई-विरार शहर महानगर पालिका यांचेकडे माहितीसाठी व आवश्यक त्या कार्यवाहीसाठी.

तहसिलदार, वसई

वसई-विरार शहर महानगरपालिका यांनी आरक्षित असलेल्या उपरोक्त नमुद जागेची भोजणी करून घेतल्यानंतर आगाऊ ताबा देऊन त्याप्रमाणे ७/१२ च्या कब्जेदार सदरी प्रमाणे बंधन व करता ७/१२ च्या इतर हक्कात "अतिघनपणासुन संरक्षणासाठी आरक्षणखालील क्षेत्राचा महापालिकेला आगाऊ ताबा देण्यात आला." अशी नोंद घ्यावी व त्यानुसार ताबा दिलेल्या जमिनीचा सादर नोंद, शहर महानगरपालिके व ताबाघेवती शहर सचिस्तार अहवाल या कार्याव्याकडे सादर करावा.

उपरोक्त नमुद जमिनीचा, वसई यांनी भोजणीसाठी व योग्य त्या कार्यवाहीसाठी राहता.

तहसिलदार, वसई
संपादन - LVD
26 AUG 2011

जिल्हाधिकारी, ठाणे

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राज्यीन आदेश क्र.मासुसल/कक्ष-१/टे-१/एलएनडी/आगाऊ लावा/बसई/एसआर-४/२०११

दि. २०/८/२०११ सोबतचे "परिशिष्ट अ"

तालुका बसई

स.नं.	७/१२ चे क्षेत्र (ह.आर.)	व.वि.श.म. यांनी कळविल्या प्रमाणे क्षेत्र (चौ.मी.)	आखण क्रमांक	आखणाचे नांव	
३	४	५	६	७	
विरार	३७६/पे.	२९-०३-१०	१४३०.२	१५३	ESR - उंच जलकुंभ
			५१३५.६	१५२	G - बगीचा
			३९४७	१४२	G - बगीचा
			२१५७.७५	१४९/ EP-१४३	PG/BT/BD - खेळाचे मैदान/बस स्थानक/बस डेपो
			३००४६.२	-	वॉटर बॉडीजू (नाला)
			५५२६	१३८	PL - वाहनतळ
			४५६९२	१३७ /EP-९३	Govt. Office + Burred ground - शासकिय कार्यालय/ दफनभूमी
			५४४०४.९	-	रस्ता १२ मी., २० मी., ३० मी.
			५०२४७	१४१	SP.C - खेळाचे मैदान
	एकुण	२९०३५०	२१७१८६.६५		
विरार	३७४	१-५४-८	१०४७.५९		१२ मी. डी पी रोड
	एकुण	१५४८०	१०४७.५९		
विरार	३७९अ/१	०-६९-८	३९८०.९७		३० मी. डी पी रोड
			१२२४.०८	१६०	G बगीचा
	एकुण	६९८०	५२०५.०५		
विरार	३६	०-०२-०	१८२७१.०४		४० मी. डी पी रोड
			३५९०.६३		२० मी. डी पी रोड
	एकुण	०-०२-०	२१८६१.६७		
विरार	३७२ अ	५-२१-०	१९९०७.८	८९	PG
			३६३९.४८	८९ A	ESR (EP-११)
	एकुण	५२१००	२३५४७.२८		

	३९१	०-४०-५	२३५९.३१	१५४	CG	
			१२६१.८९		१२ मी. डी पी रोड	
	एकुण	४०५०	४४०७.०३			
विरार	३३८/अ १	२-४८-९	५३८६.०७		२० मी. डी पी रोड	
			१९९७२.८५		वॉटर बॉडीज	
			४७४०.३६		४० मी. डी. पी. रस्ता	
	एकुण	२४८९०	३००६९.२८			
विरार	८६/१/१	२-६२-०२	२४४३२.६४	९०	Acquitics & spc	
			३८४९.४१		१२ मी. डी पी रोड	
			१३९३.४८		९ मी. डी पी रोड	
	एकुण	२६२०२	२९६७५.५३			
नारीगी	२३३/अ	८-०२-०	९३९९.३५		२० मी. डी पी रोड	
			६७५३०.१९	८३	Picnic Park	
	एकुण	८०२००	७६९२९-५४			
नारीगी	१५७/१अ	१-५१-०	१०८२.०३	८०	PG	
	एकुण	१५१००	१०८२.०३			
नारीगी	१७	३१-९३-०	४४९१.१७		२० मी. डी पी रोड	
			४८४५१.६९	२०५	STP	
	एकुण	३१९३००	५२९४२.८६			
नारीगी	११	०-३१-०	६९६.५२		४० M, ROB	
			१७५८.८८		वॉटर बॉडीज	
	एकुण	३१००	२४२५.४			
नारीगी	९	०-०१-०	८४.२६	२०४	BG	
	एकुण	१००	८४.२६			
३	बोळीज	३९२/१अ	६६-५७-०	२५६२२.०६	१६२	PG
			१८४९९.७९	१४५	G	
			४३७८.८३	१४४	CG	
			१०३४४.९७	१४२	G	
			१७५१५६.७६		वॉटर बॉडीज	
			२८५०.८१	१४९	PG/BT/BD	
			१०३२८.९९		१२ मी. डी पी रोड	
			९४५०६.३७		३० मी. डी पी रोड	
			३८३१५.८२		४० मी. डी पी रोड	
			३७४०.४७	२९७	PG	
	एकुण	६६५७००	३८३७४४.८७			

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वोर्डीज	अंश	एकूण	एकूण	र०	EsR/Road
	४०४	५६००	५६००.००	२९०	
	एकूण	५६००	५६००.००		
मालांडे	८०अ	४०-३९-६	१८४३९	६८६	P.G.
			६५६८	६८७	P.G.
			१७०००२.९५		W.B.
			२५४६	६८५	B.G.
	एकूण	४०३९६०	१९७५५५.९५		
मालांडे	८२	०-११-०	११३९.६५		20 m., 12 m. Road / Water Bodies
	एकूण	११००	११३९.६५		
मालांडे	८३अ	०-०९-९	३१५४.१३		12 m. Road / R. Zone
			३३३७.८		12 m. Road
			१३६६		20 M. Road
	एकूण	९९०	७८५७.९३		
मालांडे	४१ई/१	०-३८-१	८७०६	६९५	G
			७३०४		20 M. Road
	एकूण	३८१०	१६०१०		
मालांडे	६९पै	८६-०७-६	११५७.१४	६८१	BG
			२९६४.६७	६७३	ESR
			१७००.७१	६८२	PG
			१९३५९.७६	६८४	STP
			३१५३८५.९४		वॉटर बॉडीज
			१४१८२.०२		CG
			३६८१.०३	६८५	BG
	९५४९.३४		२० m Road		
एकूण	८६०७६०	३६०९८०.६१			
५ धोवली	१०५पै	६५-७८-१	२१२९२.२७		20 M. Road
			५३३.७३	६७३	ESR
	एकूण	६५७८१०	२१८२६		
६ चोबारे	१२/ पैकी	१९-७३-३	२९२९.४९	७१८	CG
			४९७७१.९६	७१९ A	DG
			६४२३.८८	७१९	PG
	२००५४.९६		20 M. Road		
एकूण	१९७३३०	७९१८०.२९			
७ नाथगाव	१२पै	१४-१५-५	४६७१.०७		20 M. Road
	एकूण	१४१५५०	४६७१.०७		

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	दिवाण मान	१६७	०-०५-०	९९.७१	६२०	PG
				३३.५		२० मी. डी पी रस्ता
	एकुण	५००		१३३.२१		
	दिवाण मान	१६८	०-०४-०	४००		२० मी. डी पी रस्ता
	एकुण	४००		४००		
	दिवाण मान	१८४	०-२१-०	१०५६.१८		४० मी. रस्ता
	एकुण	२१००		१०५६.१८		
	दिवाण मान	१७६	४७-५०-०	४३९४९.१८	५९४३७ EP १०३	BG
				३०८०.३८	६११	BG स्मशानभूमी
				८४१०.००	६१२	PG
	एकुण	४७-५०-०		५५४३९.५६		
	दिवाण मान	१७७	८२-५६-०	१६२१.३०	५९४	BG
	एकुण	८२-५६-०		१६२१.३०		
	सवणार	२८ अ/ २३१६	०-४०-०	१२३८१.०७		एम. एस. इ. वी. रस्ता स्टेशन
				४६०५.७८		३० मी. डी. पी रस्ता
				२३२८.४६		२० मी. डी पी रस्ता
	एकुण	४३००		१९३१५.३१		
	उमळ मान	१०५	०-४९-०	२२३२.४५	७३९	PG / BG / EP
				७०५.०८	७३६	CC
				१६५५.९७		२० मी. डी पी रस्ता
	एकुण	४९००		४५९३.५		
१०	जुचंद्र	३०/१	०-३५-४	६५१.४३		२० मी. डी पी रस्ता
				४४१.७९		४० मी. डी. पी. रस्ता
	एकुण	३३९०		११०१.२२		
११	गोखिले	३० अ	१९-११-०	१३६.८३	५३०	इरोवटीया सन गणेशन
	एकुण	१९११००		१३६.८३		
	गोखिले	११३/२	०-८१-०	२८२५.६		G
	एकुण	८१००		२८२५.६		
	गोखिले	२३३/१३१	१२-७६-०	४१०२२.२८		(BG) EP-CC
				२५६८१.९५		मुंबई बारादा एक्सप्रेस (१०० मी. रुंद)
				८९१५.८७		१२ मी. डी. पी. रस्ता
				३२४.९५		वॉटर टॉकी (Tank)
	एकुण	१२७६००		७५९४१.०५		

	८०	०-३०-०	५०.१२		२० मा. डा पा रस्ता
	एकुण	३०००	५०.१२		
चिचोळे	१२/७	०-३९-४	४०२.०८		१२ मीटर रस्ता
	१२/६	०-०८-०३	८६६४.२४		३० मीटर रस्ता
	एकुण	४४४३	९०६६.३२		
आचोळे	१८/१४	०-४४-०	६५८२.४४		२० मीटर रस्ता
	एकुण	४०५०	६५८३.४४		
आचोळे	८६/६	०-२५-३०	६०४२.०९		३० मीटर रस्ता
	एकुण	२५३०	६०४२.०९		
आचोळे	९१/३	०-४४-३०	१०००.३९		३० मीटर रस्ता
	एकुण	४४३०	१०००.३९		
आचोळे	८०क २+३	०-३१-३	९७२१.०५	४२३	खेळाचे मैदा (प्ले ग्राऊंड PG)
			७१६३३१		२० मीटर रस्ता
	एकुण	३११०	७२६०१.०५		
आचोळे	९३अ २+३+४	०-६०-३२	३१९४.११		१२ मीटर रस्ता
	एकुण	६०३२	३१९४.११		
मोरे	५०	०-५८-०	३३८१.०१		वॉटर बॉडी (गाला)
	एकुण	५८००	३३८१.०१		
निळे मोरे	९६	०-५०-०	७४६.११		१२ मीटर रस्ता
	एकुण	५०००	७४६.११		
निळे मोरे	१७९/१मे	०-३४-६	१००१७.६८		३० मीटर रस्ता
	एकुण	३४६०	१००१७.६८		
निळे मोरे	१६१/१+२/ १	०-९४-६	१७३२.४३		२० मीटर रस्ता
			७९३१.९२		वॉटर बॉडी (गाला)
			४१६.८		४० मीटर रस्ता
	एकुण	०-९४-६	१००८९.१५		
निळे मोरे	१६४/७	१-२४-७	७२२८.३३		३० मीटर रस्ता
			२१६१६.३४		वॉटर बॉडी (गाला)
	एकुण	१९४७०	२८८४४.६७		
१५ बिलाल पाडा	१६/७	०-५५-०	२३४३.६५		१२ मीटर रस्ता
	एकुण	५५५०	२३४३.६५		
बिलाल पाडा	११८/१५	०-२०-०	४६६६.४७		२० मीटर रस्ता
	एकुण	२०००	४६६६.४७		
बिलाल पाडा	१४५/२२	०-३४-०	२९५७.०८		१२ मीटर रस्ता
			४१२५.४९		२० मीटर रस्ता
	एकुण	३४००	७०८२.५७		

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	३१	०९०-०	२३०.०४		४० मीटर रस्ता
			१४९७.०१		१२ मीटर रस्ता
			२१५.२४		वॉटर बॉडी (नाला)
	एकूण	१०००	१९४५.२९		
	३२/अ १३१	१-२१-०	६८४	३६७	ESR
			२१९७९	३६८	PG
			४८१०	३८४	PG
			१०६०७		१२ मी. डी. पी. रस्ता
			१३९३१		३० मी. डी. पी. रस्ता
			५९८३		२० मी. डी पी रस्ता
			८१५२		Existing sports ground
			४२२९		४० मी. डी पी रस्ता
	एकूण	१-२१-०	७०४७५		
करमाळे	४४५	१४-५९-०	३१६६१.३		४० मीटर रस्ता
			६३७.४	३५२	प्ले ग्राऊंड (PG)
			४१३२३८		वॉटर बॉडी (नाला)
			५४७३.५९		३० मीटर रस्ता
			१२७४.१५		२० मीटर रस्ता
	एकूण	१४-५९-०	४५२२८४.४४		
	एकूण	४७१४०४७	३०५१२५२.८६		
	एकूण				



जिल्हाधिकारी ठाणे करिता

गाळ
महानगर
अटी व शर्त
१. सदर
महानगर



महाराष्ट्र शासन राजपत्र

असाधारण

प्राधिकृत प्रकाशन

शुक्रवार, फेब्रुवारी ९, २००७/माघ २०, शके १९२८

स्वतंत्र संकलन म्हणून फाईल करण्यासाठी प्रत्येक विभागाच्या पुरवणीला वेगळे पृष्ठ क्रमांक दिले आहेत.

भाग एक—कोकण विभागीय पुरवणी

URBAN DEVELOPMENT DEPARTMENT
Mantralaya, Mumbai 400032, dated 9th February 2007

NOTIFICATION

MAHARASHTRA REGIONAL AND TOWN PLANNING ACT, 1966.

No. TPS. 1205/1548/CR-234(A)/05/UD-12.— Whereas, the City and Industrial Development Corporation (CIDCO) appointed as the Special Planning Authority under the provisions of section 40 of the Maharashtra Regional and Town Planning Act, 1966 (Mah. XXXVII of 1966) (hereinafter referred to as "the said Act") by the Government of Maharashtra vide Urban Development Department, Notification No. TPS. 1288/639/CR-126/UD-12, dated 14th May 1990 (hereinafter referred to as "the said Planning Authority");

And whereas, the said Planning Authority has prepared and published a draft Development Plan under section 26 of the said Act for the Vasai-Virar Sub-Region (hereinafter referred to as "the said draft Development Plan") which is published in Maharashtra Government Gazette, Part-II, dated 7th September 1995 inviting suggestions and objections from the public and has submitted the said draft Development Plan to the Government for sanction under section 30 of the said Act on 31st August 1998;

And whereas, the Government of Maharashtra vide Urban Development Department, Notification No. TPS. 1298/1436/C.R.-141/98/UD-12, dated 19th January 2000 republished the said draft Development Plan submitted by the said Planning Authority by giving notice under section 29 of the said Act in the Maharashtra Government Gazette, Part-I, Konkan Division Supplement, dated 20th January 2000 for inviting suggestions and objections from the public;

And whereas, the Government of Maharashtra vide Urban Development Department, Order No. TPS. 1298/1436/C.R.-141/98/UD-12, dated 16th February 2000 read with subsequent revised orders dated 1st June 2002, 10th March 2003 and 20th September 2003 has appointed a three member Committee under the chairmanship of the Metropolitan Commissioner, Mumbai Metropolitan Region Development Authority for performing functions under sections 28 (4), 29 and 30 of the said Act (hereinafter referred to as "the said Committee") in respect of the said draft Development Plan;

And whereas, the said Committee has submitted the said draft Development Plan with modifications to the Government of Maharashtra under section 30 of the said Act on 28th September 2004 for sanction after publishing it by giving notice in the Maharashtra Government Gazette, extra-ordinary, Part II, dated 11, August 2004 under sub-section (4) of section 28 the said Act;

भाग एक (को. वि. प.)—९

(२३)
[किंमत : रुपये २९.००]



शासन राजपत्र, असाधारण, फेब्रुवारी १, २००७/माघ २०, शके १९२८

Whereas, in accordance with the provisions of sub-section (1) of section 31 of the said Act, the said draft Development Plan submitted by the said Planning Authority and by the said Committee is required to be sanctioned not later than one year from the date of its receipt by the Government of Maharashtra or within such further period as may be specified under sub-section (1) of section 31 of the said Act

Now therefore, in exercise of the powers conferred by sub-section (1) of section 31 of the said Act, the Government of Maharashtra hereby extends the period of according sanction to the said development plan upto and inclusive of 9th February 2007.

Note.— This notification is also published on government website at www.urban.maharashtra.gov.in

By order and in the name of the Governor of Maharashtra,

SUDHAKAR NANGNURE,
Deputy Secretary to Government.

URBAN DEVELOPMENT DEPARTMENT
Mantralaya, Mumbai, 400032, dated 9th February 2007

NOTIFICATION

MAHARASHTRA REGIONAL AND TOWN PLANNING ACT, 1966.

No. TPS-1205/1548/CR-234(B)/05/UD-12.— Whereas, the Government of Maharashtra under the provisions of Section 20 (4) of Maharashtra Regional and Town Planning Act, 1966 (Mah. XXXVII of 1966) (hereinafter referred to as "the said Act") has formulated Vasai-Virar Sub-Region out of Mumbai Metropolitan Region in Vasai Tahsil for the area lying between Vasai creek and Vaitarna creek extending from Arabian Sea upto the hills at both sides of National Highway No. 8 vide Urban Development Department Notification No. TPS-1287/2753/C.R-228/87/UD-12, dated 14th May 1990 (hereinafter referred to as "the said Sub-Region");

And Whereas, the Government of Maharashtra has appointed the Mumbai Metropolitan Region Development Authority as a Special Planning Authority for the said Sub-Region under the provisions of Section 40 of the said Act vide Urban Development Department Notification No. TPS-1288/63/CR-126/UD-12, dated 8th December 1988, however, the Government has subsequently replaced and appointed the City and Industrial Development Corporation (CIDCO) (hereinafter referred to as "the said Planning Authority") vide Urban Development Department Notification of even No. dated 14th May 1990 for preparation of Development Plan for the said Sub-Region;

And whereas, the said Planning Authority has prepared and published a draft Development Plan under section 26 of the said Act for the said Sub-Region (hereinafter referred to as "the said draft Development Plan") which is published in the *Maharashtra Government Gazette, Part-II*, dated 7th September 1995 inviting suggestions and objections from the public and has submitted the said draft Development Plan to the Government for sanction under section 30 of the said Act on 31st August 1998;

And whereas, the Government of Maharashtra vide Urban Development Department Notification No. TPS-1298/1436/C.R-141/98/UD-12, dated 19th January 2000 republished the said draft Development Plan submitted by the said Planning Authority by giving notice under Section 29 of the said Act in the *Maharashtra Government Gazette, Part-I, Konkan Division Supplement*, dated 20th January 2000 for inviting suggestions and objections from the public;

And whereas, the Government of Maharashtra vide Urban Development Department Order No. TPS-1298/1436/C.R-141/98/UD-12, dated 16th February 2000 read with subsequent revised orders dated 1st June 2002, 10th March 2003 and 20th September 2003 has appointed a three member Committee under the chairmanship of the Metropolitan Commissioner, Mumbai Metropolitan Region Development Authority for performing functions under Section 28(4), 29 and 30 of the said Act (hereinafter referred to as "the said Committee") in respect of the said draft Development Plan;

And whereas, after considering the suggestions and objections received by the Government, the said committee has carried out modifications in the said draft Development Plan and published a notice under section 29 of the said Act in the *Maharashtra Government Gazette, Part II*, dated 29th May 2003 for inviting suggestions and objections from the public in respect of the modifications;

And whereas, Government has sanctioned the Development Control Regulations for Vasai-Virar Sub-Region submitted by said committee vide Urban Development Department's Notification No. TPS-1201/1813/CR-48/2002/UD-12 dated 16th February 2004 and changes of substantial nature in Development Control Regulation is sanctioned vide notification of even No. dated 30th November 2005;

And whereas, the said Committee has submitted the said draft Development Plan with modifications to the Government of Maharashtra under section 30 of the said Act on 28th September 2004 for sanction after publishing it by giving notice in the *Maharashtra Government Gazette, Extra-ordinary, Part II*, dated 11th August 2004 under sub-section (4) of Section 28 of the said Act;

And whereas, substantial modifications carried out by the said Committee and proposed to be carried out by the Government in the said draft Development Plan as given in Schedule II accompanying to this notification and marked as EP-1, EP-2, in Pink colour on the Plan are proposed to be excluded from the sanction pending procedure under section 31 of the said Act in respect of these modifications (hereinafter said to be as "excluded part");

Now therefore, in exercise of the powers conferred by sub-section (1) of Section 31 of the said Act and all other powers enabling it in that behalf, the Government of Maharashtra, after consulting the Director of Town Planning hereby,—

(1) Sanctions the said draft Development Plan submitted by the said Committee excepting the excluded part with modifications as marked on the said Development Plan as M-1, M-2, in Orange colour and as given in Schedule I accompanying to this notification.

(2) Fixes the 15th March 2007 to be the date on which the said Development Plan shall come into force.

(3) Accords approval under section 27 of the said Act to the modifications carried out in the said Development Plan which are differing from the proposals of final Regional Plan of Mumbai Metropolitan Region sanctioned by Government vide Urban Development Department notification No. TPS. 1297/1094/CR-116/UD-12 dated 23rd September 1999.

Note.— (i) Areas of reservations mentioned in the report are approximate and are subject to actual measurements on site as per the boundaries shown on the said Development Plan.

(ii) In case of any discrepancy in the details given in respective schedules and the plan, modifications M-1, M-2, sanctioned and those proposed as excluded part as EP-1, EP-2, shall be considered as shown on the plan.

(iii) The proposals of the development plan including reservations if falls in CRZ shall be governed by the MOEF notification dated 19th February 1991 as amended from time to time.

(iv) Draftsman's errors which are required to be corrected as per actual situation on site/or as per survey records, sanctioned layout etc. shall be corrected by the said Planning Authority after due verification and with prior consent of the Director of Town Planning, Maharashtra State, Pune.

(v) The reservations/allocations which are not appeared in the schedule of modification and schedule proposed substantial modifications (Part-I, Part-II) are hereby sanctioned by the respective purposes as designated in the Development Plan.

(vi) Copy of the said Development Plan sanctioned by the State Government with modifications as mentioned in the Schedule I is kept open for inspection of the public during office hours on all working days for a period of one year in the office of the Chief Administrator (Vasai-Virar), CIDCO, 2nd Floor, Ambika Commercial Complex, Vasai-Road Railway Station, Vasai (East), District Thane.

(vii) This notification is also published on government web site at www.urban.maharashtra.gov.in

Minutes of the 134th meeting of the Maharashtra Coastal Zone Management Authority (MCZMA) held on 24th May, 2019

Minutes of the 134th meeting of the Maharashtra Coastal Zone Management Authority (MCZMA) held under the Chairmanship of Principal Secretary, Environment on 24th May, 2019 in Sachivalay Gymkhana, Mumbai. List of the members present in the meeting is enclosed as Annexure I.

Confirmation of the 133rd minutes:

The Authority decided to confirm the minutes of 133rd meeting of the MCZMA held on 30th April, 2019.

- In the minutes of 132nd meeting, item no. 4(Coast Guard proposal)-proposed area shall be read as 15009.46 Sqm.

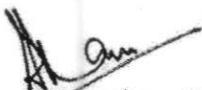
Item No.1: Proposed developmental works by Mira Bhayander Municipal Corporation 1) construction of compound wall for bus Depot at Penkarpada, 2) proposed road from Morva to Uttan village road 3) proposed reconstruction of Uttan Chikalwadi Health Centre.

The Project proponent presented the proposal before the Authority. The Authority noted that the Mira Bhayander Municipal Corporation has proposed following developmental works:

1. Construction of Compound wall for Bus Depot at Penkar Pada
2. Road from Morwa to Uttan village Road.
3. Reconstruction of Uttan Chikhalwadi Health Centre

The Authority discussed the proposal and observed that MBMC need to submit the proposals at sr no. 1 & 2 should be submitted with complete information along with superimposition of the activity on approved CZMP under CRZ Notification, 2011. It was further discussed that there are presence of mangroves at site of Compound wall and proposed Road from Morwa to Uttan village Road. After deliberation, the Authority decided that Mangrove Cell shall make site visits to the sites, in order to ascertain presence of mangroves & its 50 m buffer zone on the site.

With respect to reconstruction of Uttan Chikhalwadi Health Centre, the Authority noted that as per the approved CZMP under CRZ Notification, 2011, the site is in CRZ II area. Proposed Health Centre comprises of Ground + 2 floors. Area of plot is 280.22 sqm. Hence, the reconstruction is permissible on the site, as per the provisions of the CRZ Notification, 2011. After deliberation,


Member Secretary


Chairman

Minutes of the 134th meeting of the Maharashtra Coastal Zone Management Authority (MCZMA) held on 24th May, 2019

the Authority decided to recommend the proposal from CRZ point of view to concern planning Authority subject to compliance of above conditions:

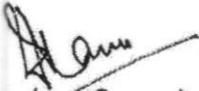
- The Local Body to ensure that FSI for the proposed construction is as per the town and country planning regulation existing as on 19.2.1991 before issuing commencement certificate to the project.
- All other required permission from different statutory authorities should be obtained.

Item No.2: Proposed burial ground on land bearing S. No. 176, 177 at village Diwanman, Tal. Vasai, Dist. Palghar by Vasai Virar Municipal Corporation (VVMC)

Officials from the Vasai Virar Municipal Corporation (VVMC) presented the proposal before the Authority. It was presented that the VVMC intends to develop a land parcel for public amenities like Burial & Cremation ground with allied works like sheds, store room, Water storage tanks, Security cabin toilet blocks and compound wall at village Diwanman, Tal: Vasai, Dist: Palghar. The project admeasuring about 11 Acres on survey no. 176 & 177 of village Diwanman, Tal: Vasai, Dist: Palghar is under the possession and ownership of Vasai Virar Municipal Corporation. The plot under reference falls in Extended proposal (EP 103) and reserved for burial ground as public amenities as per the Urban Development Department Notification dated 9th Feb, 2007 and sanctioned in 2012.

The Officials of the VVMC presented that as per the CZMP under CRZ Notification, 2011 approved by the MoEF&CC, New Delhi, the site under reference is situated outside CRZ area. The officials submitted the extract of the said approved CZMP showing the site. It was further presented that Government of Maharashtra approval is required since, the site is a salt pan land.

After deliberation, the Authority decided to confirm that site of proposed burial ground on land bearing S. No. 176, 177 at village Diwanman, Tal. Vasai, Dist. Palghar is situated outside CRZ area, as per the CZMP of Palghar approved under CRZ Notification, 2011 by the MoEF&CC, New Delhi. The Vasai Virar Municipal Corporation should obtain all other necessary permissions from Government.


Member Secretary


Chairman

Minutes of the 134th meeting of the Maharashtra Coastal Zone Management Authority (MCZMA) held on 24th May, 2019

Item No.3:

Metro line proposals by the MMRDA:

- 1) Metro Line 4 (Wadala-Ghatkopar-Tin haat Naka - Kasar Wadavali- Gaimukh) - Proposed construction of car depot at Bhayandar pada - Thane
- 2) Metro Line 5 (Thane-Bhiwandi-Kalyan)- Proposed construction of Car Depot at Kalyan

The MMRDA officials during the meeting informed that MMRDA wish to withdraw the proposals. The MMRDA will submit the revised proposal with all necessary details as per the provisions of the CRZ Notification, 2011. Accordingly, the Authority decided to defer the matters.

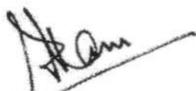
Item No.4:

Proposal for works under Mira Bhayandar Municipal Corporation

The Project proponent presented the proposal before the Authority. The Authority noted that the Mira Bhayander Municipal Council has proposed following developmental works:

1. Construction of the Compound Wall for Ground at Chowk
2. Construction of Toilet in Parking Plot at reservation No. 184 Miraroad (E)
3. Construction of the Compound Wall at Reservatio9n No. 353 S. No. 1 Penkarpada
4. Construction for the Multipurpose hall at Sector No. 9 Shanti Nagar Miraroad (E)
5. Construction of Compound Wall for Bus Depot at Penkarpada
6. Reconstructions of Uttan Chikhalkhadi Health Center
7. Construction of the Road with Drains from Express Inn Hotel to Versova
8. Widening and Construction of the DP Road from Dahisar Check Naka Tare Compound, NL Complex to Miraroad.
9. Construction of DP Road S. B. Maidan to Miruroad Station to Dahisar Link Road.
10. Pay & User Toilet Near Waste Water Treatment Plant Opp. Saptrushi Tower Shrushti Sector No. 2 Miraroad (E) in MBMC area

The Authority discussed the proposal and noted that the MBMC need to submit each proposal with following details:



Member Secretary



Chairman

Minutes of the 134th meeting of the Maharashtra Coastal Zone Management Authority (MCZMA) held on 24th May, 2019

- Duly filled Form I of the CRZ Notification, 2011, for each activity
- Each project activity superimposed on approved CZMP under CRZ Notification, 2011. CRZ categorization of the each activity.
- Whether mangrove are proposed to be cut for the activities.

After deliberation, the Authority decided to defer the matter, for submission of the compliance of above said information.

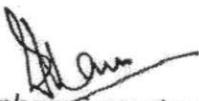
Item No.5: Proposed Flyover Bridge near Ulhas River in Parsik & Mumbra village, Tal & Dist. Thane by M/s. Mumbai Railway Vikas Corporation LTD.

Officials of the Mumbai Rail Vikas Corporation Ltd presented the proposal before the Authority. Mumbai Rail Vikas Corporation Ltd is constructing 5th & 6th line between Thane & Diva under MUTP II project. Cost of the project is being shared by Indian Railway & Govt of Maharashtra in the ration of 1:1. It is Central Railway Project being executed by MRVC. The Alignment of the proposed 5th & 6th line is running parallel to existing slow local line corridor.

The proposed flyover will cross Mumbai by pass road and after crossing the Mumbra by pass road, it will enter in survey no. 189 of Parsik village in Thane and run up to shore of Ulhas River, thereafter, it will run on shore for a distance of about 500 m before entering back in to Railway land. The entire land in survey no. 189 is Government Khajan Land. It was earlier used as reti bunder, now reti bunder is closed and land is not in use. Proposed flyover will be used for DN Local line and UP local lines. Entire flyover will be elevated on RCC piers.

The Authority noted that as per the project layout superimposed on the CZMP, submitted by the applicant, the project is partly located in CRZ I (A), CRZ II and Non CRZ area.

The officials presented that project involves cutting of 37 mangrove trees in the area of about .0380 Ha land at village Mumbra and Hon'ble High Court vide order dated 15.1.2019 in WP (L) 4098/2018 has granted the permission for the same, being a public interest project. Hon'ble High Court has observed that adequate provision has made for compensatory afforestation. Hon'ble High Court has put a condition that Mumbai Rail Vikas Corporation Ltd shall


Member Secretary

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Chairman

Minutes of the 134th meeting of the Maharashtra Coastal Zone Management Authority (MCZMA) held on 24th May, 2019

scrupulously follow the order dated 28th August, 2018 issued by the MoEF&CC, New Delhi.

It was further presented that for the railway project, Environment Clearance under EIA Notification, 2006 is exempted.

The Authority after deliberation decided to recommend the proposal from CRZ point of view to SEIAA subject to following conditions:

1. The proposed activity should be undertaken strictly as per the provisions of CRZ Notification, 2011 (as amended from time to time) and guidelines/clarifications given by MoEF from time to time.
2. Debris/ solid waste should not be dumped in the CRZ area and beach area. It should be disposed in a scientific manner at a predetermined designated site, as per C&D Management Rules, 2016.
3. No chemical manufacturing, processing / treatment shall be allowed.
4. Noise level during operation phase should not exceed the permissible limit.
5. PP to ensure 5 times Mangrove Replantation Plan should be implemented.
6. Best engineering practices & construction should be followed for fire safety measures and for conservation of coastal environment
7. Untreated sewage and effluent should not be discharged into the coastal water body. Project proponent should take all effective steps for protection of environment.
8. All other required permission from different statutory authorities should be obtained.

Item No.6: Proposed construction of 3 Nos. of bridges on Ulwe River diversion Channel & removal of bund in Moha Creek for Navi Mumbai International Airport by CIDCO

The CIDCO officials presented the proposal before the Authority. The CIDCO has proposed alignment of Ulwe Recourse Channel. CIDCO has proposed to construct 3 Nos. of RCC bridges and removal of existing bund at various locations with hydraulic design as per CWPRS report. As per the requirement of CWPRS, bridges No. BR-1 & BR-3 has to be dismantled as the existing waterways of these bridges are less than the requirements of design of Ulwe recourse channel, hence it is required to rebuild these two bridges with 80.0 &


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120 m. clear waterways respectively. Also BR.-2 on 60 m wide sought road planned for smooth & speedy entry & exit from the airport, which will be connected to proposed 60 m wide south road, Amara Marg, Khandeshwar Railway Station. At the location of SBR 10 there is a existing bund which is to be removed as per the CWPRS recommendations. Construction of new stilt bridge with 120 m water way required for additional approach to Morave village by 30 m wide road across Ulwe recourse channel.

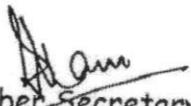
Details are as follows:

No.	Particular	Width	Proposed length with 15 m approach road on each side
BR-1	Existing 55 m wide bridge on SH 54 cross Ulwe river to be dismantle and reconstruction of RCC bridge of 80 m water way with approach road	24 m	80+30=110 m
BR-2	New Bridge with 200m water way required for 60 m wide road across Ulwe recourse channel with approach road.	60 m	200 + 30= 230 m
BR-3	Existing bridge of 20 m width on 8 m wide service road to be dismantle and reconstruction of RCC bridge of 80 m water way with approach road	30 m	120 + 30 = 150 m
SBR-10	Removal of Existing Bund in Moha Creek	45 m	290 m

As per the project layout superimposed on the CZMP of the Navi Mumbai submitted by the CIDCO, the project is partly located in CRZ I (A), CRZ II and Non CRZ area.

The Authority noted that the CIDCO has submitted the Rapid EIA/ EMP for the project. Some of the important points mentioned in the Raid EIA/ EMP is as follows:

- Total area required for the project is 2.1918 Ha. (0.4859 Ha. Mangrove Forest + 1.7059 Ha Non Forest).


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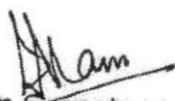

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- Before starting the work, the detail survey of the mangroves along proposed temporary road will be undertaken jointly by the CIDCO with the Forest Officials along with the proper documentary evidences.
- 5 times the mangrove damage will be replanted in consultation with Forest Department.
- Water bodies (ground & surface) and / or resources found in the nearby project area is Ulwe River. During construction period, suitable barrier will be used to protect the adjoining water bodies from the falling earth materials and dust raised to avoid sedimentation.
- No runoff water during construction phase will go outside the project area & will not enter in to the surrounding environment.
- Sewage generated from labour camp will be conventionally treated & therefore avoid mixing with surround environment.
- Debris from bund removal will be disposed at suitable sites properly ensuring it does not affect groundwater quality and soil health of adjoining land.
- Precast material will be used to avoid any adverse air quality effect.
- Tree restoration plan will be initiated, if required.
- All existing channels, nallas etc draining in to this areas will also be restored, so that the storm water drainages is not affected and they are restored to their original stage.

The Authority after deliberation decided to recommend the proposal from CRZ point of view to SEIAA subject to following conditions:

1. The proposed activity should be undertaken strictly as per the provisions of CRZ Notification, 2011 (as amended from time to time) and guidelines/ clarifications given by MoEF from time to time.
2. Prior High Court permission should be obtained by the CIDCO, since the project involves cutting of mangroves.
3. PP to obtain NoC from the Mangrove Cell and ensure compensatory mangrove afforestation shall be undertaken by the PP through Mangrove Cell, Mumbai.
4. Debris/ solid waste should not be dumped in the CRZ area and beach area. It should be disposed in a scientific manner at a predetermined designated site.
5. PP to ensure that the muck disposal should not be in CRZ area and should be as per standard guidelines & procedures.


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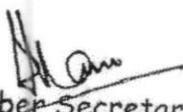
6. No chemical manufacturing, processing / treatment shall be allowed.
7. Noise level during operation phase should not exceed the permissible limit.
8. Best engineering practices & construction should be followed for fire safety measures and for conservation of coastal environment
9. No runoff water during construction phase will go outside the project area & will not enter in to the surrounding environment.
10. Untreated sewage and effluent should not be discharged into the coastal water body. Project proponent should take all effective steps for protection of environment.
11. Environment Management Plan should be implemented effectively during construction and operation phase of the project.
12. PP to obtain Forest Clearance under Forest (conservation) Act, 1980.
13. All other required permission from different statutory authorities should be obtained.

Item No.7: Regarding proposed laying electric cable at S. No. 1, H. No. 5, Ghodbundar village, Mira Road, Dist. Thane by Smt. Yashoda Gajanan Vaity

The Authority noted that the proposal of laying electric cable at S. No. 1, H. No. 5, Ghodbundar village, Mira Road, Tal. & Dist. Thane was earlier deliberated in 121st meeting of the MCZMA held on 15th and 16th September, 2017. As per the decision taken in the said meeting, the MCZMA vide letter dated 01.02.2018 has granted the CRZ recommendation to laying electric cable at S. No. 1, H. No. 5, Ghodbundar village, Mira Road, Tal. & Dist. Thane, with a condition No. 1 that "No construction is permissible within 50 m mangrove buffer zone area"

However, the Reliance Energy has informed that the structures to which supply is to be given are constructed well within 50 m of mangrove buffer zone area. Reliance has requested a clarification. The PP vide its letters dated 08.06.2018, 14.02.2019 requested to grant NOC for the laying electric cable at S. No. 1, H. No. 5, Ghodbundar Village, Mira Road, Tal. & Dist. Thane.

The Authority discussed the proposal and noted that the proposal is for laying of electric cable for providing electric supply to individual house, which is necessary utility for the individual. The Authority after deliberation to amend the above said MCZMA recommendation letter dated 1.2.2018 as follows:


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- Replace the 1st para of MCZMA recommendation letter dated 1.2.2018 with the para- "The proposal of laying electric cable at S. No. 1, H. No. 5, Ghodbundar village, Mira Road, Tal. & Dist. Thane was considered in 121st meeting of the MCZMA held on 15th & 16th Sep, 2017.
- Condition no. 1 of the CRZ recommendation letter dated 01.02.2018 granted to the project stands deleted. Rest of recommendation letter remains the same.

Item No.8: Proposed installation of Solar Power Panels on plot bearing 21/1, Ghodbunder, Mira Bhayandar, Dist. Thane by M/s. Hotel Fountain

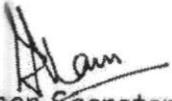
The applicant was absent for the meeting. Hence, the matter was deferred.

Item No.9: Proposed installation of Solar Power Panels on plot bearing 146/1, Sasunavaghar, Vasai, Dist, Palghar by Mr. Hafijullaj H. Khan & Others

The applicant was absent for the meeting. Hence, the matter was deferred.

Item No.10: Proposed resort and cottages on land bearing S. No. 46, H. No. 3/1, 3/2, 3/3, 4A, S. No. 69, H. No. 1 of village Arnala, Tal. Vasai, Dist. Palghar by Shri. Anil R. Gupta

The project proponent presented the proposal before the Authority. The PP presented that the proposal submitted before the Authority is for development of resort and cottages comprises of resort, admin office and 34 cottages on land bearing S. No. 46, H. No. 3/1, 3/2, 3/3, 4A, S. No. 69, H. No. 1 of village Arnala, Tal. Vasai, Dist. Palghar. However, proposal has been revised and now, construction of bungalows is proposed on the site under reference. The Authority discussed the matter and noted that construction in CRZ II area on landward side is a permissible activity. However, the PP need to submit the revised proposal of construction of bungalows along with all necessary documents/ information as per provisions of CRZ Notification, 2011. Therefore, the Authority after deliberation decided to defer the matter for submission of revised proposal.


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Item No.11: Proposed construction of residential bungalow on plot bearing S. No. 290 B (New S. No. 7) at mouje Bhatane (Navsai), Tal. Vasai, Dist. Palghar by M/s. A1 Builders & Developers

The applicant was absent for the meeting. Hence, the matter was deferred.

Item No.12: CRZ status on plot bearing S. No. 33/3B (pt), 33/3D, 34/2, 37/1, 37/2, 38/1, 38/2, 38/3, 38/4, 38/5 and 39 of Kolshet, Dist. Thane by M/s Tarang Developers

The applicant was absent for the meeting. Hence, the matter was deferred.

Item No.13: CRZ status of plot bearing S. No. 30/7A at Mouje Varap, Tal. Kalyan, Dist. Thane by M/s Shri. Balaji Construction

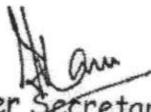
The applicant was absent for the meeting. Hence, the matter was deferred.

Item No.14: CRZ status of plot bearing S. No.54/3 at Mouje Varap, Tal. Kalyan, Dist. Thane by Mr. Abhimanyu R. Bhoir

The applicant was absent for the meeting. Hence, the matter was deferred.

Item No.15: CRZ status on plot bearing S. No. 32(H. No. 3,4,5,6,7,8,9), S. No. 33(H. No. 3), S. No. 66 (H. NO. 13) of village Barampur, Vasai, Tal. Vasai, Dist. Palghar by M/s Grece Residency

The project proponent presented the proposal before the Authority. Applicant is seeking CRZ status on plot bearing S. No. 32 (H. No. 3,4,5,6,7,8,9), S. No. 33 (H. No. 3), S. No. 66 (H. NO. 13) of village Barampur, Vasai, Tal. Vasai, Dist. Palghar. PP has submitted the CRZ map in the scale of 1:4000 & report dated October, 2017 prepared by IRS, Chennai for site bearing S. No. 32 (Hissa Nos. 3,4,5,6,7,8 & 9), S. No. 33 (Hissa No. 3), S. No. 66 (Hissa No. 13) of village Barampur, Tal. Vasai, Dist. Palghar. As per the report of IRS, Chennai:


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- The proposed project site in bearing S. No. 32 (Hissa Nos. 3,4,5,6,7,8 & 9), S. No. 33 (Hissa No. 3), S. No. 66 (Hissa No. 13) of village Barampur, Tal. Vasai, Dist. Palghar falls partly inside 100 m from HTL for creek as per GPS Survey.
- The aforesaid project site falls outside 100m buffer from High Tide Line indicate in approved CZMP (1991) subject to generalization and superimposition errors cause due to change of scale.

The Authority noted that the MoEF, New Delhi approved the CZMP (1:25000 scale) of the Thane District on 28.02.2019. As per the final approved CZMP as per CRZ Notification, 2011, the plot is partially falls in CRZ II area and partially falls in Non CRZ area (Sheet No. 82A).

After deliberation, the Authority decided to confirm that as per the CZMP approved under CRZ Notification, 2011 by the MoEF&CC, New Delhi, the site under reference is partly situated in CRZ II area and partly in Non CRZ area.

Item No.16: CRZ status of plot bearing S. No. 6/11 & 6/12, village Kopar, Tal. Kalyan, Dist. Thane by Smt. Sangita Ananta Mhatre

The applicant was absent for the meeting. Hence, the matter was deferred.

Item No.17: CRZ status of plot bearing S. No. 32 at Mouje Varap, Tal. Kalyan, Dist. Thane by Shri. Ganesh Nana Gaikar

The applicant was absent for the meeting. Hence, the matter was deferred.

Item No.18: Proposed construction of holiday homes on plot bearing S. No. 74 & 48/2 at Mouje Chimane, Tal. Vasai, Dist. Palghar by Mr. Pradeep Vishnu Tendolkar

The applicant was absent for the meeting. Hence, the matter was deferred.

Item No.19: Proposed extension of height of shade for solar power panel on land bearing plot no. 23 at Varsave Village, Mira-Bhayandar, Dist. Thane by M/s. DD Patel & company

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The Authority noted that the proposal is for extension of height of shade for solar power panel on land bearing plot no. 23 at Varsave Village, Mira-Bhayandar, Dist. Thane. As per the approved CZMP, 2011 under CRZ Notification, 2011, the plot under reference partly falls in CRZ-I area & partly falls in CRZ -II. (Sheet No. 83A)

It is observed that MBMC is insisting applicants to obtain the CRZ recommendations from MCZMA for the miscellaneous activities of extension of height of shade for solar power panel.

The Authority after deliberation decided to recommend the proposal from CRZ point of view to concerned planning authority subject to following conditions:

1. The proposed activity should be undertaken strictly as per the provisions of CRZ Notification, 2011 (as amended from time to time) and guidelines/clarifications given by MoEF from time to time.
2. All other required permission from different statutory authorities should be obtained.

Item No.20:

Proposed construction of shade for solar power panel of Hotel Fountain on plot bearing plot no. 21/1 Ghodbundar Road, Dist. Thane by M/s. Hotel Fountain

The applicant was absent for the meeting. Hence, the matter was deferred.

Item No.21:

Proposed construction of residential with shipline project on plot bearing S. No. 88, H. No 7 of village Tiwari, Tal. Vasai, Dist. Palghar by Mr. Dharmesh Gandhi

The Authority noted that the proposal is for construction of residential with shipline building on plot bearing S. No. 88, H. No 7 of village Tiwari, Tal. Vasai, Dist. Palghar. Proposed construction of residential with shipline project comprising of 2 building & 4 wings of Ground + 7 floors on plot bearing S. No. 88, of village Tiwari, Tal. Vasai, Dist. Palghar. The plot under reference is vacant.

As per remarks of the VVMC, the plot under reference is situated landward side of HTL i.e. CRZ-II & landward side of existing road. PP has submitted CRZ map in 1:4000 scale & report dated November, 2017 prepared by IRS, Chennai.


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As per said CRZ map, the plot under reference partly falls in CRZ-II (landward side of existing road & structures) and partly falls in non CRZ area.

The MoEF, New Delhi approved the CZMP (1:25000 scale) of the Thane District on 28.02.2019. As per the final approved CZMP as per CRZ Notification, 2011, the plot bearing S. No. 88, H. No 7 partly falls in CRZ-II and non CRZ area (Sheet No. 82A). Plot area- 5786.00 sqm and Total construction area - 7405.88 sqm

In the light of above, after deliberation, the Authority decided to recommend the proposal from CRZ point of view to concern planning Authority subject to compliance of above conditions:

1. The Local Body to ensure that FSI for the proposed construction is as per the town and country planning regulation existing as on 19.2.1991 before issuing commencement certificate to the project.
2. All other required permission from different statutory authorities should be obtained.

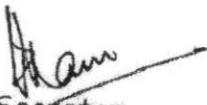
Additional item with consent of Chairman, MCZMA

Item No.1: CRZ status of plot bearing F.P. No. 1260 of TPS IV Mahim, Mumbai by M/s. Lokhandwala

The PP presented the application before the Authority. The Applicant is seeking CRZ status of plot bearing F.P. No. 1260 of TPS IV Mahim, Mumbai. The applicant has submitted the CRZ map in 1:4000 scale prepared by the IRS, Chennai, as per which, the site is fronting to Mahim Bay and situated outside CRZ area.

After deliberation, the Authority decided to confirm that plot bearing F.P. No. 1260 of TPS IV Mahim, Mumbai situated beyond 100 m CRZ belt from the Mahim Bay, as per the CZMP approved under CRZ Notification, 2011 by MoEF&CC, New Delhi.

Item No.2: Proposed residential and commercial Building on plot bearing No. 1 and 2, Sector 4, Ghansoli, Navi Mumbai by M/s. Alliance Infra


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The project proponent presented the proposal before the Authority. The proposal is for construction of residential and commercial Building on plot bearing No. 1 and 2, Sector 4, Ghansoli, Navi Mumbai. The building involves construction of ground + 23rd upper floors for residential and commercial purpose on land under reference.

The PP further presented that the plot is situated partly in CRZ II and partly outside CRZ area, as per the approved CZMP of Navi Mumbai under CRZ Notification, 2011. The PP has got CRZ demarcation done on Oct, 2017 by the IRS, Chennai in 1:4000 scale, as per which around 48.78% land is in CRZ II and rest of the land is situated outside CRZ area. Plot area is 2820.390 Sqm, permissible FSI is 1.50 and proposed FSI is 1.49. The NMMC remarks states that as per the sanctioned DP, said land is situated in Residential Zone. The permissible FSI is 1.50 and proposed FSI is 1.497, it is within the permissible limit of 1.50. The NMMC remarks further states that, the subject land is situated on landward side of existing road.

The Authority noted the approved CZMP of the Navi Mumbai and observed that the subject land is situated partly in CRZ II belt applicable from creek situated on Southern side. There is existing road between the plot and creek. It was further noted that from the western side, the subject land is beyond the applicable CRZ setback area.

The Authority noted that development is permissible in CRZ II area, as per the town and country planning regulations existing as on 19.2.1991, in accordance with provisions of the CRZ Notification, 2011 (amended from time to time).

In the light of above, after deliberation, the Authority decided to recommend the proposal from CRZ point of view to concern planning Authority subject to compliance of above conditions:

1. The proposed development should be undertaken as per the provisions of CRZ Notification, 2011 (as amended from time to time) and guidelines/clarifications given by MoEF from time to time.
2. The Local Body to ensure that FSI for the proposed construction in CRZ II area is as per the town and country planning regulation existing as on 19.2.1991 before issuing commencement certificate to the project.
3. All other required permission from different statutory authorities should be obtained.


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Minutes of the 134th meeting of the Maharashtra Coastal Zone Management Authority (MCZMA) held on 24th May, 2019

Annexure I

List of the members present in the meeting:

1. Shri. Kandalkar, DyCh.E. MCGM, Member MCZMA
2. Dr. Mahesh Shindikar, CoEP, Expert Member, MCZMA
3. Mrs. Anulexmi, CMFRI, Expert Member, MCZMA
4. Mr. Suryakant K. Nikam Member Secretary, MCZMA


Member-Secretary


Chairman

MAHARASHTRA COASTAL ZONE MANAGEMENT AUTHORITY

Tel. No. : 2202 9388
e-mail : dir1 mev-mh@nic.in

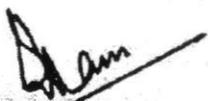
No. CRZ 2017/CR 339/TC 4
Office of the
Maharashtra Coastal Zone Management
Authority, Environment Department, 15th Floor,
New Administrative Building,
Mantralaya, Mumbai- 400 032
Date: 18th July, 2019

To,
City Engineer,
Vasai - Virar Municipal Corporation,
Opp. Virar Police Station, Bazaar ward,
Virar (E) - 401305

Subject: Proposed development of burial ground on land bearing S. No. 176, 177 at village Diwanman, Tal. Vasai, Dist. Palghar by Vasai Virar Municipal Corporation (VVMC)

The Maharashtra Coastal Zone Management Authority in its 134th meeting held on 24th May, 2019 deliberated the proposal for development of burial ground on land bearing S. No. 176, 177 at village Diwanman, Tal. Vasai, Dist. Palghar.

2. The MCZMA noted that the VVMC intends to develop a land parcel for public amenities like Burial & Cremation ground with allied works like sheds, store room, Water storage tanks, Security cabin toilet blocks and compound wall at village Diwanman, Tal: Vasai, Dist: Palghar. The project admeasuring about 11 Acres on survey no. 176 & 177 of village Diwanman, Tal: Vasai, Dist: Palghar is under the possession and ownership of Vasai Virar Municipal Corporation. The plot under reference falls in Extended proposal (EP 103) and reserved for burial ground as public amenities as per the Urban Development Department Notification dated 9th Feb, 2007 and sanctioned in 2012.
3. The Officials of the VVMC presented that as per the CZMP under CRZ Notification, 2011 approved by the MoEF&CC, New Delhi, the site under reference is situated outside CRZ area. The officials submitted the extract of the said approved CZMP showing the site. It was further presented that Government of Maharashtra approval is required since, the site is a salt pan land.
4. After deliberation, the Authority decided to confirm that site of proposed burial ground on land bearing S. No. 176, 177 at village Diwanman, Tal. Vasai, Dist. Palghar is situated outside CRZ area, as per the CZMP of Palghar approved under CRZ Notification, 2011 by the MoEF&CC, New Delhi. The Vasai Virar Municipal Corporation should obtain all other necessary permissions from Government.


(S. K. Nikam)

Director, Environment &
Member Secretary, MCZMA

Copy for information to:

1. PS (Environment) & Chairperson, (MCZMA), Environment Department, Room No. 217 (Annex), Mantralaya, Mumbai -32.
2. Director (IA-III), Coastal Zone Regulation, Government of India, Ministry of Environment, Forests & Climate Change, Indira Paryavaran Bhavan, Jor Bagh Road, New Delhi - 110 003.